

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 7/81 DATED 29.11.2018 & 05.12.2018

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- (v) Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

The Meeting No. 7/81 of Norms Committee-II for the year 2018-19 on 29.11.2018 and 05.12.2018 was held under the Chairmanship of Shri R.P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Dy. IA	MOS
2.	Shri K.S. Sodhi, AD	MSME
3.	Shri Sundeep Chauhan, DO	DIPP
4.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
5.	Shri Shaish Kumar, Consultant (TEC-1)	DGFT
6.	Shri Randheep Thakur, DDG	DGFT
7.	Shri Chandrakanth Reddy Mallu, Astt. DGFT	DGFT

- (vi) The minutes of cases discussed in this meeting are as below

MEETING NUMBER : 7/81-ALC2/2018 **MEETING DATE : 29.11.2018 & 05.12.2018**

1	Case No.: 1/23/81-ALC2/2017	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 7/81-ALC2/2018 29.11.2018	Deferred
	HQ File : 01/81/050/00500/AM18/	RLA File : 05/23/040/00041/AM10/	Lic.No/Date: 0510250513 08.10.2009	
Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 4/81-ALC2/2018 dated 27.08.2018 and was asked to provide certain details for examination of the case in				

	the meeting, however, no information has been received so far. The Committee decided to send a final reminder to the firm and defer the case.
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2	Case No.: 8/10/81-ALC2/2014	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	
	Decision: The Committee considered the agenda and noted that a communication dated 29.11.2019 has been received from MeitY whereby they have informed not having received this application/case. The Committee noted that the case was referred to DEITY way back in 2014 and DEITY had sent a deficiency letter dated 01.08.2014 to the party. Reply of the party was also sent to DEITY on 01.05.2015 and since then this committee had been waiting for comments of DEITY/MeitY. The Committee noted that the case pertains to AM13. The case was discussed by technical authorities present in the meeting and on the recommendation of Consultant(TEC-3) it was decided to approve the wastage norms as applied with 2/3 rd recovery (duty paid) on one time basis with no repeat. Quantity to be calculated accordingly with accountability clause. RA concerned may take suitable consequential action accordingly.			

3	Case No.: 2/8/81-ALC2/2013	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	
	Decision: The Committee considered the agenda and observed that the deficiency letter has not yet been sent to the party. As per advice of Consultant (TEC-1) given in writing on 08.10.2018, the following may be asked: 1. Specific name of Export Product along with their weight individually. 2. Thickness of import item No.1. 3. Specific use of import item No.2 and 3 in the export product. 4. Manufacturing process indicating chemical reaction involved for item no.2 and 3 with their molecular weight and yield. 5. Justification for 10% wastage. The case stands deferred.			

4	Case No.: 6/24/81-ALC2/2013	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	
	Decision: The Committee considered the agenda and observed that no reminder as decided in the last meeting could be sent. The Committee observed that the case pertains to 2013 and hence decided to ratify the norms for the above AA as per Consultant (TEC-3) & Consultant(TEC-1) recommendation as under : 1. Quantity of import item No.1 is allowed with wastage of 1% with accountability clause. 2. Quantity of import item No. 2 & 3 is allowed with wastage of 5% each with accountability clause. RA concerned may take suitable consequential action accordingly.			

5	Case No.:7/24/81-ALC2/2013	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	
	Decision: The Committee considered the agenda and observed that the case is pending with DoT since 13.02.2014 and D.O. letter was sent to DoT on 03.02.2015, however, no information received so far. The Committee decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) & Consultant (TEC-1) present in meeting as under : 1. Quantity of import item No.1 is allowed with wastage of 1% with accountability clause. 2. Quantity of import item No. 2 & 3 is allowed with wastage of 5% each with accountability clause. RA concerned may take suitable consequential action accordingly.			

6	Case No.:16/6/81-ALC2/2014	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	
	Decision: The Committee considered the agenda and observed that the case is pending with DoT since 13.06.2014 and P/H letter as decided in the Meeting No. 5/81-ALC2/2018 dated 10.10.2018 has not yet been sent to the party. The Committee also observed that hard copy of application is not in record. The Committee decided to call the firm for personal hearing and also requested to RA concerned and the party to forward the copy of application.			

The case stands deferred.

7	Case No.:25/13/81-ALC2/2014	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	
	Decision: The Committee considered the case and observed that earlier the case was referred to MSME and decided to forward the case to MNRE in Meeting No.7/81-ALC2/2015 dated 14.07.2015 as per recommendation of representative of MSME. The Committee also observed that a D.O. reminder as decided in Meeting No.: 6/81-ALC2/2018 dated 01.11.2018 has not yet been sent to MNRE and earlier a reminder was sent to MNRE on 05.08.2016. Accordingly, Committee decided to send a D.O. reminder to MNRE to expedite the matter.			

The case stands deferred.

8	Case No.:2/1/81-ALC2/2015	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	
	Decision: The Committee considered the agenda and observed that earlier the case was referred to DIPP on 16.03.2015 and decided to forward the case to MNRE in Meeting No. 1/81-ALC2/2015 dated 17.04.2015. The Committee also observed that a D.O. reminder as decided in Meeting No.: 6/81-ALC2/2018 dated 01.11.2018 has			

	Decision: The Committee considered the agenda and observed that case has been referred to MeitY for comments. MeitY has now informed that they are yet to receive the application. The Committee decided to forward the application to MeitY. The case as deferred.		
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13	Case No.: 25/22/81-ALC2/2015	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	
	Decision: The Committee considered the agenda and observed that the case is pending with DoT since 2016 and also copy of application was not available for the examination of the case in the meeting. The Committee also observed that a letter for asking copy of application as decided in last meeting could not be sent to RA concerned and the firm. Hence, the Committee decided to ask the RA concerned and the firm to forward complete copy of the application for examination of the case. The case stands deferred.			

14	Case No.: 49/14/81-ALC2/2016	Party Name: NSIL EXPORTS LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Rejected
	HQ File :01/81/050/00300/AM17/	RLA File :56/24/040/00025/AM17/	Lic.No/Date:5610004970 08.08.2016	
	Decision: The Committee considered the agenda and as per recommendation of representative MoS decided to reject the case as it was observed that no information was received from the firm regarding license amendment sheet for export product description as per MoS vide their U.O. No. 2(11)/2016-TD dated 29.12.2017. RA concerned may take suitable consequential action accordingly.			

15	Case No.: 2/11/81-ALC2/2016	Party Name: SHARDA MOTOR INDS LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	
	Decision: The Committee considered the agenda and observed that hard copy of application has not been received yet from concerned RA and the firm as asked for earlier.. The Committee also noted that a letter for asking copy of application as decided in last meeting could not be sent to concerned RA and the firm. Hence, the Committee decided to ask the concerned RA and the firm to forward complete copy of the application for examination of the case. The case stands deferred.			

16	Case No.: 4/18/81-ALC2/2016	Party Name: BINDAL SMELTING PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Rejected
	HQ File :01/81/050/00355/AM17/	RLA File :05/23/040/00239/AM17/	Lic.No/Date:0510399561 24.08.2016	
	Decision: : Earlier, the case was referred to MSME and decided to forward the case to MoM in Meeting No.: 19/81-ALC2/2018 dated 05.12.2017 since MSME discontinued providing comments. However, It is observed that as per Meeting No.: 20/81-ALC2/2018 dated 23.01.2018 case was forwarded to MOS. As per technical			

authorities present in meeting No.: 01/81-ALC2/2018 dated 15.05.2018 firm has been requested to provide certain information for examination of the case and D/L has been issued on 31.08.2018 & 18.10.2018, however, no reply received. The Committee decided to reject the case.

17	Case No.:13/18/81-ALC2/2016	Party Name: GRAVITA INDIA LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date:1310048372 09.09.2016	
	Decision: Earlier, the case was referred to MSME and decided to forward the case to MoM in Meeting No.: 19/81-ALC2/2018 dated 05.12.2017 since MSME discontinued providing comments. As per technical authorities present in meeting No.: 01/81-ALC2/2018 dated 15.05.2018 firm has been requested to provide certain information for examination of the case and D/L has been issued, however, no reply received. The Committee decided to issue reminder to the firm and defer the case.			

18	Case No.:2/17/81-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	
	Decision: The Committee considered the agenda and observed that the case is pending with DHI from 07.12.2016 for comments. The Committee also observed that deficiency letter was sent to the firm on 06.04.2017 and reply of the firm was sent to DHI on 16.08.2017. Second deficiency letter was sent to the firm on 22.12.2017 and the firm reply was received on 14.11.2018, however, firm's reply has not yet been sent to DHI. The Committee decided to send firm's reply to DHI for comments and defer the case.			

19	Case No.:4/15/81-ALC2/2016	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Rejected
	HQ File :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	
	Decision: The Committee considered the agenda and observed that a deficiency letter was sent to the firm on 04.09.2018 and final reminder on 18.10.2018, however, no reply received from the firm. The Committee decided to reject the case. RA concerned may take suitable consequential action accordingly.			

20	Case No.:3/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00380/AM19/	RLA File :04/24/040/00115/AM17/	Lic.No/Date:0410162411 24.10.2016	Date:
	Decision: The Committee considered the agenda and noted that hard copy of the application has not received yet for the examination of case. The Committee decided to request concerned RA and the firm to forward the copy of application for needful action and defer the case.			

21	Case No.:4/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
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HQ File :01/81/050/00381/AM19/	RLA File :04/24/040/00141/AM17/	Lic.No/Date:0410162483 10.11.2016	Date:
Decision: The Committee considered the agenda and noted that hard copy of the application has not received yet. The Committee decided to request concerned RA and the firm to forward the copy of application for needful action and defer the case.			

Case No.: 41/22/81-ALC2/2016	Party Name: VEDANTA LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	Lic.No/Date:0510401091 05.01.2017	
22	Decision: Earlier, the case was referred to MoM and decided to forward to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 for comments as no information was received from MoM. The Committee considered the agenda and as per the advice of Consultant (TEC-3) decided to ask the firm to furnish the following information for examination of the case: 1. Composition of Export item. 2. Calculation of material required alongwith wastage with justification. The case stands deferred.		

Case No.: 26/23/81-ALC2/2016	Party Name: VEDANTA LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
HQ File :01/81/050/00573/AM17/	RLA File :05/24/040/00503/AM17/	Lic.No/Date:0510401264 12.01.2017	
23	Decision: Earlier, the case was referred to MoM and decided to forward to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 for comments as no information was received from MoM. The Committee considered the agenda and as per the advice of Consultant (TEC-3) decided to ask the firm to furnish the following information for examination of the case: 1. Composition of Export item. 2. Calculation of material required alongwith wastage with justification. The case stands deferred.		

Case No.: 4/2/81-ALC2/2017	Party Name: ATC PRECISION COMPONENTS P LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
HQ File :01/81/050/00004/AM18/	RLA File :05/23/040/00496/AM17/	Lic.No/Date:0510401808 01.03.2017	
24	Decision: Earlier, the case was referred to DIPP and decided to forward to Consultant (TEC-1) in Meeting No.: 2/81-ALC2/2018 dated 29.05.2018 for comments as no information was received from DIPP. The Committee considered the agenda and observed that a deficiency letter was sent to the firm as per advice of Consultant (TEC-1) on 09.10.2018 and subsequent reminder on 27.11.2018, however, no reply received. The Committee decided to wait for reply of the firm and defer the case.		

Case No.: 8/19/81-ALC2/2017	Party Name: THERMO CABLES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
HQ File :01/81/050/00381/AM18/	RLA File :09/24/040/00498/AM17/	Lic.No/Date:0910064738 01.03.2017	
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	Decision: The Committee considered the agenda and observed that firm has been requested to provide certain information on 27.11.2018 for examination of the case, however, no reply received. The Committee decided to wait for reply of the firm and defer the case.		
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26	Case No.: 24/3/81-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00058/AM18/	RLA File :03/95/040/00918/AM17/	Lic.No/Date:0310811575 02.03.2017	
	Decision: The Committee considered the agenda and reviewed the response of the firm to DL issued and decided to ratify the norms for the above AA as per recommendation of MoS representative allowing 3% wastage with the condition that the thickness of item exported would be less than the thickness of item imported. The words "Hot Rolled" may be deleted in the description of import item. RA concerned may take suitable consequential action accordingly.			

27	Case No.: 2/3/81-ALC2/2017	Party Name: JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00036/AM18/	RLA File :05/23/040/00594/AM17/	Lic.No/Date:0510401960 15.03.2017	
	Decision: Earlier, the case was referred to DIPP and Consultant (TEC-1) for comments. In the last meeting, this case was referred to Consultant (TEC-3) for comments. The Committee considered the agenda and decided to ask the firm to furnish the following information as per advice of Consultant (TEC-3) present in the meeting. 1. Serial No. 2 of the Standard Deficiency Format. 2. Calculation of wastage with justification. 3. Details of Duplex material with justification. The case stands deferred.			

28	Case No.: 16/9/81-ALC2/2017	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00187/AM18/	RLA File :56/24/040/00051/AM17/	Lic.No/Date:5610005104 23.03.2017	
	Decision: The committee considered the agenda and on the request of representative of MoS, handed over reply and application of the party to him. The case was deferred			

29	Case No.: 12/4/81-ALC2/2017	Party Name: VINEY CORPORATION LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00091/AM18/	RLA File :05/24/040/00642/AM17/	Lic.No/Date:0510402093 30.03.2017	
	Decision: The committee considered the agenda and noted that MEITY vide email dated 29.11.2018 has communicated that the application was not received. It was noticed that the application was received by MEITY earlier, So the committee decided to remind MEITY. Hence the case as deferred.			

30	Case No.:22/5/81-ALC2/2017	Party Name: SHREE-JI POWERLINES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Withdrawn
	HQ File :01/81/050/00128/AM18/	RLA File :03/95/040/00966/AM17/	Lic.No/Date:0310812251 30.03.2017	
	Decision: The Committee considered the agenda and noted that the firm vide their letter dated 22.10.2018 has informed that they have surrendered the license. Accordingly, the Committee decided to withdraw the case from the agenda.			

31	Case No.:23/5/81-ALC2/2017	Party Name: SHREE-JI POWERLINES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Withdrawn
	HQ File :01/81/050/00129/AM18/	RLA File :03/95/040/00967/AM17/	Lic.No/Date:0310812250 30.03.2017	
	Decision: The Committee considered the agenda and noted that the firm vide their letter dated 22.10.2018 has informed that they have surrendered the license. Accordingly, the Committee decided to withdraw the case from the agenda.			

32	Case No.:17/9/81-ALC2/2017	Party Name: NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00188/AM18/	RLA File :05/24/040/00053/AM18/	Lic.No/Date:0510402502 09.05.2017	
	Decision: The Committee considered the agenda and noted that a PH letter was sent to the firm only on 27.11.2018. The Committee decided to call the firm for PH in the next meeting and defer the case.			

33	Case No.:36/17/81-ALC2/2017	Party Name: REEP INDUSTRIES PVT.LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00346/AM18/	RLA File :04/24/040/00017/AM18/	Lic.No/Date:0410163091 11.05.2017	
	Decision: Earlier, the case was referred to DIPP and decided to forward the case to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 for comments as no information was received from DIPP. The Committee considered the agenda and as per advice of Consultant (TEC-3) decided to ask the firm to submit the information on point 3, 4, 5 & 11 of the Standard Deficiency Format for examination of the case. The case stands deferred.			

34	Case No.:8/11/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00246/AM18/	RLA File :03/95/040/00112/AM18/	Lic.No/Date:0310813249 12.05.2017	
	Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 and was asked to provide certain details for examination of the case in the meeting, however, no information has been received so far. Hence, the Committee decided to send reminder to the firm and defer the case.			

35	Case No.:18/12/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00273/AM18/	RLA File :03/95/040/00111/AM18/	Lic.No/Date:0310813248 12.05.2017	
	Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 and was asked to provide certain details for examination of the case in the meeting, however, no information has been received so far. Hence, the Committee decided to send reminder to the firm and defer the case.			

36	Case No.:7/11/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00245/AM18/	RLA File :03/95/040/00155/AM18/	Lic.No/Date:0310813563 25.05.2017	
	Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 and was asked to provide certain details for examination of the case in the meeting, however, no information has been received so far. Hence, the Committee decided to send reminder to the firm and defer the case.			

37	Case No.:19/12/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00274/AM18/	RLA File :03/95/040/00157/AM18/	Lic.No/Date:0310813559 25.05.2017	
	Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 and was asked to provide certain details for examination of the case in the meeting, however, no information has been received so far. Hence, the Committee decided to send reminder to the firm and defer the case.			

38	Case No.:7/19/81-ALC2/2017	Party Name: THERMO CABLES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00380/AM18/	RLA File :09/24/040/00608/AM17/	Lic.No/Date:0910065102 26.05.2017	
	Decision: Earlier, the case was referred to DIPP and decided to forward the case to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 for comments as no information was received from DIPP. The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under: 1. Copper and Aluminum Rod as applied for with accountability clause. 2. G.I. wire is allowed as net +0.03% wastage with accountability clause. RA concerned may take suitable consequential action accordingly.			

39	Case No.:3/6/81-ALC2/2017	Party Name: ABB INDIA LIMITED.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00143/AM18/	RLA File :07/24/040/00070/AM18/	Lic.No/Date:0710111690 30.05.2017	

Decision: The Committee considered the agenda and noted that hard copy of the application has not yet been received for the examination of case. The Committee decided to send reminder to concerned RA and the firm to forward the copy of application for needful action and defer the case.				
40	Case No.:22/9/81-ALC2/2017	Party Name: VEDANTA LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00193/AM18/	RLA File :05/24/040/00117/AM18/	Lic.No/Date:0510403068 08.06.2017	
	Decision: Earlier, the case was referred to MoM and decided to forward the case to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 for comments as no information was received from MoM. The Committee considered the agenda and as per the advice of Consultant (TEC-3) decided to ask the firm to furnish the following information for examination of the case:			
	1. Composition of Export item. 2. Calculation of material required alongwith wastage with justification.			
The case stands deferred.				
41	Case No.:20/12/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00275/AM18/	RLA File :03/95/040/00193/AM18/	Lic.No/Date:0310813869 08.06.2017	
	Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 and was asked to provide certain details for examination of the case in the meeting, however, no information has been received so far. Hence, the Committee decided to send reminder to the firm and defer the case.			
42	Case No.:5/9/81-ALC2/2017	Party Name: BBM ACOUSTIC INDIA PVT.LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00176/AM18/	RLA File :31/83/040/00028/AM18/	Lic.No/Date:3110066779 09.06.2017	
	Decision: The Committee considered the agenda and observed that firm's reply of D/L issued was sent to DIPP before 21.11.2017 and the case was forwarded to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee decided to ratify the norms for the above AA allowing 2% wastage with accountability clause as per recommendation of Consultant (TEC-3).			
	RA concerned may take suitable consequential action accordingly.			
43	Case No.:9/10/81-ALC2/2017	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00234/AM18/	RLA File :31/83/040/00042/AM18/	Lic.No/Date:3110066784 15.06.2017	
	Decision: The Committee considered the agenda and observed that firm's reply of D/L issued was sent to DIPP on 15.02.2018 and the case was forwarded to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee decided to ratify the norms as per written comments of Consultant (TEC-3) on the basis of 20% recovery on wastage and reduction of 5% wastage on account of parting as under:			
	1. Quantity of Import items to be allowed in MT as against in Meter. a. Quantity of import item No.1 is allowed as 91 MT with 35.20% wastage b. Quantity of import item No.2 is allowed as 63 MT with 45.60% wastage			

	c. Quantity of import item No.3 is allowed as 72 MT with 43.20% wastage 2. Export Quantity be mentioned as under a. Quantity of Export item no.1- 2400 NOs and 60.24 MT. b. Quantity of Export item no.2 -310 NOs and 6.993 MT. c. Quantity of Export item no.3 -1600 NOs and 36.096 MT. d. Quantity of Export item no.4 -281 NOs and 7.053 MT. e. Quantity of Export item no.5 -785 NOs and 19.373 MT. f. Quantity of Export item no.6 -960 NOs and 30.893 MT.
	RA concerned may take suitable consequential action accordingly.

44	Case No.: 6/11/81-ALC2/2017 Party Name: PARAM INDUSTRIES Meet No/Date: 7/81-ALC2/2018 29.11.2018 Deferred	HQ File : 01/81/050/00244/AM18/ RLA File : 03/95/040/00237/AM18/ Lic.No/Date: 0310814090 19.06.2017
	Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 and was asked to provide certain details for examination of the case in the meeting, however, no information has been received so far. Hence, the Committee decided to send reminder to the firm and defer the case.	

45	Case No.: 17/12/81-ALC2/2017 Party Name: PARAM INDUSTRIES Meet No/Date: 7/81-ALC2/2018 29.11.2018 Deferred	HQ File : 01/81/050/00272/AM18/ RLA File : 03/95/040/00238/AM18/ Lic.No/Date: 0310814089 19.06.2017
	Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 and was asked to provide certain details for examination of the case in the meeting, however, no information has been received so far. Hence, the Committee decided to send reminder to the firm and defer the case.	

46	Case No.: 28/17/81-ALC2/2017 Party Name: PARAM INDUSTRIES Meet No/Date: 7/81-ALC2/2018 29.11.2018 Deferred	HQ File : 01/81/050/00338/AM18/ RLA File : 03/95/040/00259/AM18/ Lic.No/Date: 0310814213 22.06.2017
	Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 and was asked to provide certain details for examination of the case in the meeting, however, no information has been received so far. Hence, the Committee decided to send reminder to the firm and defer the case.	

47	Case No.: 6/15/81-ALC2/2017 Party Name: VERSATILE CARD TECHNOLOGY PVT LTD Meet No/Date: 7/81-ALC2/2018 29.11.2018 Deferred	HQ File : 01/81/050/00289/AM18/ RLA File : 04/24/040/00064/AM18/ Lic.No/Date: 0410163275 27.06.2017
	Decision: The Committee considered the agenda and observed that there is mismatch in the MEITY recommendation hence decided to ask comments of MEITY on the following points	

	1. How numbers can be allowed in fraction ?
	2. Entitlements given for Import item at Sl. No. 3, 14 and 15 appear to be inappropriate as import quantity is less than what is being exported.
	3. Import entitlement for Sl. No.1 is about 9% of what is asked for. There seems to be some calculation error.
	Hence, the Committee decided to refer the matter back to MeitY for reexamination.
Case stands deferred.	

48	Case No.:5/15/81-ALC2/2017	Party Name: JAYACHANDRAN INDUSTRIES PVT LTD,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00288/AM18/	RLA File :32/24/040/00015/AM18/	Lic.No/Date:3210078222 24.07.2017	
Decision: The Committee considered the agenda and observed that earlier the case was referred to DIPP and forwarded to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee reviewed the case and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) taking cue from SION C-1058 as under: - Quantity of import item at Sl. No.1 & 2 is allowed with 2% wastage on net content used with accountability clause - Quantity of import item at Sl. No. 3 & 4 is allowed on net to net basis. RA concerned may take suitable consequential action accordingly.				

49	Case No.:12/15/81-ALC2/2017	Party Name: CONNECTRIX INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00295/AM18/	RLA File :03/94/040/00357/AM18/	Lic.No/Date:0310814797 24.07.2017	
Decision: The Committee considered the agenda and observed that earlier the case was referred to DIPP and forwarded to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee decided to ask the firm to furnish the following information on point 2, 3, 4, 5 & 11 of the Standard Deficiency Format as per advice of Consultant (TEC-3) for examination of the case. The case stands deferred.				

50	Case No.:1/19/81-ALC2/2017	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00374/AM18/	RLA File :31/83/040/00062/AM18/	Lic.No/Date:3110066831 08.08.2017	
Decision: Earlier, the case was referred to DIPP for comments and decided to forward the case to Consultant (TEC-3) for comments in NC Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and decided to ratify the norms for the above AA on the basis of 20% recovery on wastage and reduction of 5% wastage on a/c of parting as per recommendation of Consultant (TEC-3) as under: - For Export product, Quantity to be mentioned as 2757 Numbers & 62.197 MT. - Quantity of import item is allowed 95MT with 52% wastage. RA concerned may take suitable consequential action accordingly.				



51	Case No.:4/24/81-ALC2/2017	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00506/AM18/	RLA File :09/24/040/00209/AM18/	Lic.No/Date:0910065334 08.08.2017	
	Decision: Earlier, the case was referred to DIPP for comments and decided to forward the case to Consultant (TEC-1) for comments in NC Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee observed that deficiency letter seeking certain information sent to firm on 04.10.2018 raised by Consultant (TEC-1), however, no reply has received yet. The Committee decided to send final reminder to the firm and defer the case.			

52	Case No.:35/17/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	
	Decision: The Committee considered the agenda and observed that case was sent to DIPP before 06.03.2018 and the case was forwarded to Consultant (TEC-3) for comments in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee decided to await comments from Consultant (TEC-3) and defer the case.			

53	Case No.:7/18/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00356/AM18/	RLA File :05/23/040/00190/AM18/	Lic.No/Date:0510403717 18.08.2017	
	Decision: The Committee observed that the case has been referred to DIPP on 14.11.2017 and a deficiency letter seeking certain information sent to the firm on 21.12.2017. Despite firm's reply being received on 17.01.2018 which was forwarded to DIPP on 30.01.2018, reminders were sent to the party by oversight on 28.03.2018 and 18.10.2018. The Committee decided to remind DIPP to examine the firm's response and deferred the case.			

54	Case No.:3/18/81-ALC2/2017	Party Name: GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00352/AM18/	RLA File :04/24/040/00103/AM18/	Lic.No/Date:0410163454 23.08.2017	
	Decision: The Committee considered the agenda and noted that the firm had requested vide email dated 10.10.2018 to give more time to respond to D/L issued as per recommendation of Consultant (TEC-1), however, no reply received. The Committee decided to obtain comments from Consultant (TEC-1) but no comments received yet, final reminder to be sent to firm and defer the case.			

55	Case No.:17/24/81-ALC2/2017	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Rejected
	HQ File :01/81/050/00519/AM18/	RLA File :56/24/040/00021/AM18/	Lic.No/Date:5610005209 06.09.2017	
	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 24.04.2018 and reminder sent to the firm on 18.10.2018, however, no reply received from the firm. The Committee decided to reject the case. RA concerned may take suitable consequential action accordingly.			

56	Case No.:23/15/81-ALC2/2017	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00306/AM18/	RLA File :08/24/040/00166/AM18/	Lic.No/Date:0810140933 14.09.2017	
	Decision: The Committee considered the agenda, Mr. Manoj Sanghvi, Mr. Ravichandran R. & Mr. Ketan Modi appeared before the committee. After hearing, the committee felt that a proper study needs to be conducted for fixation of norms for the export item & Other export items of similar nature. Therefore it was decided to constitute a study group to visit the firm to study the manufacturing process. The study group would have the following members a) Consultant (TEC-1) b) Consultant (TEC-3) c) Representative of DIPP d) Assistant DGFT, NC-2. The committee also decided that the study group may also visit adjoining similar units to take a broader view of the manufacturing processes & wastages. The study group to visit the units as early as possible & to give the comments before 31.01.2019.			

57	Case No.:4/18/81-ALC2/2017	Party Name: GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00353/AM18/	RLA File :04/24/040/00126/AM18/	Lic.No/Date:0410163537 19.09.2017	
	Decision: The Committee considered the agenda and noted that the firm had requested vide email dated 10.10.2018 to give more time to respond to D/L issued as per recommendation of Consultant (TEC-1), however, no reply received. The Committee decided to send final reminder and defer the case.			

58	Case No.:28/20/81-ALC2/2017	Party Name: VEDANTA LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00418/AM18/	RLA File :05/24/040/00268/AM18/	Lic.No/Date:0510404060 21.09.2017	
	Decision: Earlier, the case was referred to MoM and decided to forward the case to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 for comments as no information was received from MoM. The Committee considered the agenda and as per the advice of Consultant (TEC-3) decided to ask the firm to furnish the following information for examination of the case: 1. Composition of Export item. 2. Calculation of material required alongwith wastage with justification. The case stands deferred.			

59	Case No.:8/18/81-ALC2/2017	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00357/AM18/	RLA File :05/23/040/00251/AM18/	Lic.No/Date:0510404280 13.10.2017	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per written comments of DIPP vide their U.O. No. 7/69/2018-TS dated 28.11.2018 as under: 1. Net weight of the export items may be specified. 2. Quantities of import item at Sl. No. 1 viz. Copper Wire Rod/CC Rod (EC Grade)/Copper Cathode(99.99% Purity) (Electrolyte grade) may be allowed as 1.01 Kgs/Kg content in the export items at Sl. No. 1 to 29. 3. Words "Semi Conductive XLPE Compound" may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs/kg content in the export items at Sl. No. 18 to 29.			

	4. Quantities of import item at Sl. No. 3 viz. PVC Resin may be allowed as 1.05 Kgs/Kg content in the export items at Sl. No. 1 to 29. 5. Quantities of import item at Sl. No. 4 viz. Antimony Trioxide may be allowed as 1.05Kgs/Kg content in the export items at Sl. No. 1 to 29. 6. Quantities of import item at Sl. No. 5 viz. Galvanized Steel Wire/G.I. Wire may be allowed as 1.01Kgs/Kg content in the export items at Sl. No. 1 to 10, 13, 18 to 27 and 29. RA concerned may take suitable consequential action accordingly.
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60	Case No.:15/24/81-ALC2/2017 HQ File :01/81/050/00517/AM18/ Decision: The Committee observed that the case has been referred to MoS on 13.03.2018 and deficiency letter seeking certain information sent to the firm on 24.04.2018, however, no reply received of issued D/L. The Committee decided to send final reminder to the firm and defer the case.	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LIMITED RLA File :56/24/040/00027/AM18/	Meet No/Date:7/81-ALC2/2018 29.11.2018 Lic.No/Date:5610005237 24.10.2017	Deferred
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61	Case No.:16/24/81-ALC2/2017 HQ File :01/81/050/00518/AM18/ Decision: The Committee considered the agenda and noted that a deficiency letter seeking certain information sent to the firm on 10.04.2018 and subsequent reminder on 18.10.2018, however, no reply received of issued D/L from the firm. The Committee decided to reject the case. RA concerned may take suitable consequential action accordingly.	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LIMITED RLA File :56/24/040/00025/AM18/	Meet No/Date:7/81-ALC2/2018 29.11.2018 Lic.No/Date:5610005236 24.10.2017	Rejected
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62	Case No.:5/18/81-ALC2/2017 HQ File :01/81/050/00354/AM18/ Decision: The Committee considered the agenda and noted that the firm has requested vide email dated 10.10.2018 to give more time to respond to D/L issued as per recommendation of Consultant (TEC-1), however, no reply received. The Committee decided to send final reminder and defer the case.	Party Name: GAMESA RENEWABLE PRIVATE LIMITED RLA File :04/24/040/00147/AM18/	Meet No/Date:7/81-ALC2/2018 29.11.2018 Lic.No/Date:0410163616 25.10.2017	Deferred
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63	Case No.:36/20/81-ALC2/2017 HQ File :01/81/050/00426/AM18/ Decision: The Committee considered the agenda and decided to ratify norms for the above AA as per written comments of MSME as under : 1. Quantity of import item may be allowed as 93.177MT content in the export item allowing 41% wastage after 20% recovery. RA concerned may take suitable consequential action accordingly.	Party Name: ENERGY OILFIELD TOOLS PVT. LTD., RLA File :05/23/040/00265/AM18/	Meet No/Date:7/81-ALC2/2018 29.11.2018 Lic.No/Date:0510404391 27.10.2017	Approved
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64	Case No.:3/1/81-ALC2/2018	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
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HQ File :01/81/050/00003/AM19/	RLA File :03/94/040/00578/AM18/	Lic.No/Date:0310816605 30.10.2017	
Decision: The Committee considered the agenda and observed that deficiency letter seeking certain information was sent to the firm on 18.10.2018 and the firm's reply received on 02.11.2018 which was forwarded to Consultant (TEC-1) on 20.11.2018. The Committee decided to wait for comments of Consultant (TEC-1) and deferred the case.			

Case No.:41/20/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
HQ File :01/81/050/00431/AM18/	RLA File :05/23/040/00287/AM18/	Lic.No/Date:0510404464 01.11.2017	
Decision: The Committee observed that the case has been referred to DIPP and deficiency letter seeking certain information was sent to the firm on 18.10.2018, however, no reply received of issued D/L. The Committee decided to send reminder to the firm and defer the case.			

Case No.:48/20/81-ALC2/2017	Party Name: RCI INDUSTRIES & TECHNOLOGIES LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
HQ File :01/81/050/00438/AM18/	RLA File :05/24/040/00338/AM18/	Lic.No/Date:0510404498 02.11.2017	
Decision: The Committee observed that the case has been referred to DIPP and deficiency letter seeking certain information was sent to the firm on 18.10.2018, however, no reply received of issued D/L. The Committee decided to send reminder to the firm and defer the case.			

Case No.:38/21/81-ALC2/2017	Party Name: SCHOCH REEDS INDIA PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
HQ File :01/81/050/00479/AM18/	RLA File :03/95/040/00626/AM18/	Lic.No/Date:0310816795 03.11.2017	
Decision: The Committee considered the agenda and observed that earlier the case was referred to DIPP and forwarded to Consultant (TEC-3) for comments in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee decided to ask the firm to furnish the following information on point 1, 3, 5, 11 & 15 of the Standard Deficiency Format as per advice of Consultant (TEC-3) for examination of the case.			
The case stands deferred.			

Case No.:35/2/81-ALC2/2018	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
HQ File :01/81/050/00040/AM19/	RLA File :02/24/040/00122/AM18/	Lic.No/Date:0210207970 10.11.2017	
Decision: The Committee observed that the case has been referred to DIPP and deficiency letter seeking certain information was sent to the firm on 18.10.2018, however, no reply received of issued D/L. The Committee decided to send reminder to the firm and defer the case.			

Case No.:28/21/81-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Rejected
HQ File :01/81/050/00469/AM18/	RLA File :03/95/040/00635/AM18/	Lic.No/Date:0310817030 14.11.2017	

	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information sent to the firm on 28.09.2018 and subsequent reminder on 18.10.2018, however, no reply received of issued D/L from the firm. The Committee decided to reject the case. RA concerned may take suitable consequential action accordingly.		
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70	Case No.: 5/7/81-ALC2/2018 HQ File :01/81/050/00382/AM19/	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD RLA File :04/24/040/00158/AM18/	Meet No/Date:7/81-ALC2/2018 29.11.2018 Lic.No/Date:0410163694 14.11.2017	Deferred
	Decision: The Committee considered the agenda and noted that copy of the application has not received yet for the examination of the case. The Committee decided to request concerned RA and the firm to forward the copy of application for needful action and defer the case.			

71	Case No.: 8/21/81-ALC2/2017 HQ File :01/81/050/00449/AM18/	Party Name: DYNAMIC CABLES PVT. LTD. RLA File :13/24/040/00034/AM18/	Meet No/Date:7/81-ALC2/2018 29.11.2018 Lic.No/Date:1310048781 15.11.2017	Approved
	Decision: Earlier, the case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and decided to ratify the norms for the above AA as per written recommendation of Consultant (TEC-3) as under: - Quantity of import item at Sl. No. 1, 3, 5, 7 & 9 is allowed with Net +1% wastage with accountability clause - Quantity of import item at Sl. No. 2, 4, 6, 8 & 10 is allowed with Net +2% wastage with accountability clause. RA concerned may take suitable consequential action accordingly.			

72	Case No.: 4/3/81-ALC2/2018 HQ File :01/81/050/00081/AM19/	Party Name: DYNAMIC CABLES PVT. LTD. RLA File :13/24/040/00028/AM18/	Meet No/Date:7/81-ALC2/2018 29.11.2018 Lic.No/Date:1310048780 15.11.2017	Deferred
	Decision: Earlier, the case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and as per the advice of Consultant (TEC-3) decided to ask the firm to furnish the following information for examination of the case: - Net weight of export items. - Serial No. 12 of the Standard Deficiency Format for export item No. 5. The case stands deferred.			

73	Case No.: 29/24/81-ALC2/2017 HQ File :01/81/050/00531/AM18/	Party Name: SCHOCH REEDS INDIA PVT LTD RLA File :03/95/040/00672/AM18/	Meet No/Date:7/81-ALC2/2018 29.11.2018 Lic.No/Date:0310817121 17.11.2017	Deferred
	Decision: The Committee considered the agenda and observed that earlier the case was referred to DIPP and forwarded to Consultant (TEC-3) for comments in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee decided to ask the firm to furnish the following information			

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	on point 1, 3, 5, 11 & 15 of the Standard Deficiency Format as per advice of Consultant (TEC-3) for examination of the case.
	The case stands deferred.

74	Case No.: 39/24/81-ALC2/2017 Party Name: KEI INDUSTRIES LIMITED Meet No/Date: 7/81-ALC2/2018 29.11.2018 HQ File : 01/81/050/00541/AM18/ RLA File : 05/23/040/00278/AM18/ Lic.No/Date: 0510404630 17.11.2017 Decision: The Committee considered the agenda and observed that earlier the case was referred to DIPP for comments and forwarded to Consultant (TEC-3) for comments in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee decided to await comments of Consultant (TEC-3) and defer the case.	Deferred
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75	Case No.: 8/24/81-ALC2/2017 Party Name: MANAKSIA COATED METALS AND INDUSTRIES LIMITED Meet No/Date: 7/81-ALC2/2018 29.11.2018 HQ File : 01/81/050/00510/AM18/ RLA File : 02/24/040/00135/AM18/ Lic.No/Date: 0210207994 22.11.2017 Decision: The Committee considered the agenda and noted that the firm vide their letter dated 26.10.2018 has informed that their product is covered under SION C-469. Accordingly, the Committee decided to withdraw the case from the agenda. Case is withdrawn.	Withdrawn
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76	Case No.: 28/24/81-ALC2/2017 Party Name: SCHOCH REEDS INDIA PVT LTD Meet No/Date: 7/81-ALC2/2018 29.11.2018 HQ File : 01/81/050/00530/AM18/ RLA File : 03/95/040/00702/AM18/ Lic.No/Date: 0310817217 22.11.2017 Decision: The Committee considered the agenda and observed that earlier the case was referred to DIPP and forwarded to Consultant (TEC-3) for comments in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee decided to ask the firm to furnish the following information on point 1, 3, 5, 11 & 15 of the Standard Deficiency Format as per advice of Consultant (TEC-3) for examination of the case. The case stands deferred.	Deferred
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77	Case No.: 9/5/81-ALC2/2018 Party Name: ALCOMEX SPRINGS PRIVATE LIMITED Meet No/Date: 7/81-ALC2/2018 29.11.2018 HQ File : 01/81/050/00217/AM19/ RLA File : 31/83/040/00111/AM18/ Lic.No/Date: 3110066919 22.11.2017 Decision: The Committee considered the agenda, Representative of MSME recommended the norms as under on repeat of AA No.3110065421 dated 8.5.15 as considered in meeting no.17/81/ALC2/2015 held on 1.12.15 1. Import item No.1 may be allowed as 1.04kg/kg content in export item. 2. Import item No.2 and 3 put together may be allowed up to 2% of FOB value of exports. 3. Export item weight does not include weight of plugs. 4. Grade of steel in export and import to be same. RA concerned may take suitable consequential action accordingly.	Approved
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78	Case No.:7/21/81-ALC2/2017	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	
	Decision: The Committee considered the agenda and observed that earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee decided to await comments of Consultant (TEC-3) and defer the case.			

79	Case No.:25/24/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	
	Decision: The Committee considered the agenda and observed that earlier this case was referred to DIPP and forwarded to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 as no information was received from DIPP. The Committee decided to ask the firm to furnish the following information as per recommendation of Consultant (TEC-3) for examination of the case: 1. Serial No. 12 of the Standard Deficiency Format. 2. Name of base polymer for item No.2. 3. Name of catalyst for item No. 3. The case stands deferred.			

80	Case No.:43/24/81-ALC2/2017	Party Name: NAPINO AUTO & ELECTRONICS LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00545/AM18/	RLA File :05/24/040/00389/AM18/	Lic.No/Date:0510404735 06.12.2017	
	Decision: In the meeting, MeitY has informed that they have not received copy of application vide email dated 29.11.2018. The Committee decided to send copy of application to MeitY for examination of the case. The case stands deferred.			

81	Case No.:11/24/81-ALC2/2017	Party Name: MANASH KUMAR PAUL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00513/AM18/	RLA File :02/24/040/00143/AM18/	Lic.No/Date:0210208034 07.12.2017	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing 210MT quantity of import item with lead content up to 97% as per recommendation of MSME representative present in the meeting (With 2% wastage after adjusting the purity content). RA concerned may take suitable consequential action accordingly.			

82	Case No.:18/3/81-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00095/AM19/	RLA File :11/24/040/00005/AM18/	Lic.No/Date:1110028309 11.12.2017	

	Decision: The Committee considered the agenda and observed that DHI comments have not been received. It was observed that the application has not yet been sent to DHI for comments. The Committee decided to send the application to DHI and defer the case.		
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	Case No.: 19/24/81-ALC2/2017	Party Name: NICO EXTRUSIONS LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00521/AM18/	RLA File :03/95/040/00423/AM18/	Lic.No/Date:0310817742 13.12.2017	
83	Decision: The Committee considered the agenda and observed that a deficiency letter seeking certain information was sent to the firm on 18.10.2018 raised by DIPP, however, no reply received of issued D/L. The Committee decided to send final reminder to the firm and also decided to ask the firm to furnish details of composition of export and import items for examination of the case. The case stands deferred.			

	Case No.: 13/22/81-ALC2/2017	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00 /AM18/	RLA File :31/83/040/00125/AM18/	Lic.No/Date:3110066935 14.12.2017	
84	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and decided to ratify the norms as per written comments of Consultant (TEC-3) on the basis of 20% recovery on wastage and reduction of 5% wastage on account of parting as under: 1. Quantity of import item No.1 is allowed as 135 MT with 40% wastage. 2. Quantity of import item No.2 is allowed as 45 MT with 44% wastage. 3. Quantity of import item No.3 is allowed as 45 MT with 50% wastage. RA concerned may take suitable consequential action accordingly.			

	Case No.: 38/24/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00540/AM18/	RLA File :05/23/040/00350/AM18/	Lic.No/Date:0510404940 14.12.2017	
85	Decision: The Committee considered the agenda and observed that earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee decided to await comments of Consultant (TEC-3) and defer the case.			

	Case No.: 10/22/81-ALC2/2017	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00493/AM18/	RLA File :05/24/040/00382/AM18/	Lic.No/Date:0510404960 15.12.2017	
86	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA on the recommendation of MSME representative on repeat basis of ratified AA No. 0510375028 dated 31.11.2013 as ratified vide written recommendation of MSME vide ID Note No. TL-13024/21/2016-MMM&A-DCMSME dated 24.09.2016. Accordingly, 1. The description of export item may be given as Pure lead ingots. 2. The lead content in import can not exceed 50.3%.			

	3. The quantities of import & export as applied for, Wastage allowed 0.6% on lead content basis. RA concerned may take suitable consequential action accordingly.
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87	Case No.:69/3/81-ALC2/2018	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00146/AM19/	RLA File :56/24/040/00031/AM18/	Lic.No/Date:5610005277 18.12.2017	
	Decision: The Committee considered the agenda and observed that the case has been referred to MoS on 21.08.2018 and deficiency letter seeking certain information was sent to the firm on 04.10.2018 raised by MoS, however, no reply received of issued D/L. The Committee decided to send final reminder to the firm and defer the case.			

88	Case No.:22/24/81-ALC2/2017	Party Name: POCL ENTERPRISES LTD.,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00524/AM18/	RLA File :04/24/040/00190/AM18/	Lic.No/Date:0410163810 20.12.2017	
	Decision: The Committee considered the agenda and observed that a deficiency letter seeking certain information was sent to the firm 18.10.2018 as per advice of DIPP, however, no reply received of issued D/L. The Committee decided to send reminder to the firm and defer the case.			

89	Case No.:40/24/81-ALC2/2017	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00542/AM18/	RLA File :05/23/040/00324/AM18/	Lic.No/Date:0510405008 20.12.2017	
	Decision : The Committee considered the agenda and decided to ratify the norms for the above AA as per written comments DIPP vide their U.O. No. 7/69/2018-TS dated 28.11.2018 as under: 1. Net weight of the export items may be specified. 2. Quantities of import item at Sl. No. 1 viz. Copper Wire Rod/CC Rod (EC Grade)/Copper Cathode(99.99% Purity) (Electrolyte grade) may be allowed as 1.01 Kgs/Kg content in the export items at Sl. No. 1 to 18. 3. Words "Semi Conductive XLPE Compound" may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs/kg content in the export items at Sl. No. 4,5,6,7,13,15,16,17 and 18. 4. Quantities of import item at Sl. No. 3 viz. PVC Resin may be allowed as 1.05 Kgs/Kg content in all the export items except Sl No.3. 5. Quantities of import item at Sl. No. 4 viz. Antimony Trioxide may be allowed as 1.05Kgs/Kg content in all the export items except Sl No.3. RA concerned may take suitable consequential action accordingly.			

90	Case No.:27/24/81-ALC2/2017	Party Name: REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00529/AM18/	RLA File :03/95/040/00781/AM18/	Lic.No/Date:0310818017 26.12.2017	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and			

	decided to ask the firm to furnish the following information as per recommendation of Consultant (TEC-3) for examination of the case:		
	1. Serial No. 3,4,5,8 & 11 of the Standard Deficiency Format. 2. Specific item of import under plastic powder (1 piece ckd sample of any size)		
	The case stands deferred.		

91	Case No.:1/24/81-ALC2/2017	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00503/AM18/	RLA File :13/24/040/00045/AM18/	Lic.No/Date:1310048817 27.12.2017	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under: 1. Quantity of import item at Sl. No. 1,3,5,7, 9, 11 & 13 is allowed with Net +1% wastage with accountability clause. 2. Quantity of import item at Sl. No. 2,4,6,8, 10, 12 & 14 is allowed with Net +2% wastage with accountability clause.			
	RA concerned may take suitable consequential action accordingly.			

92	Case No.:10/24/81-ALC2/2017	Party Name: MANASH KUMAR PAUL	Meet No/Date:7/81-ALC2/2018, 29.11.2018	Deferred
	HQ File :01/81/050/00512/AM18/	RLA File :02/24/040/00156/AM18/	Lic.No/Date:0210208086 27.12.2017	
	Decision: The Committee considered the agenda and observed that deficiency letter seeking certain information was sent to the firm on 18.10.2018 and firm's reply was received on 16.11.2018, however, firm's reply has not yet been sent to MSME. The Committee decided to send firm's reply to MSME for comments and defer the case.			

93	Case No.:36/24/81-ALC2/2017	Party Name: YOGESHWAR POLYMERS	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00538/AM18/	RLA File :08/24/040/00289/AM18/	Lic.No/Date:0810141642 28.12.2017	
	Decision: Earlier, this case was referred to DIPP for comments and file has been referred to Consultant (TEC-1) on 30.10.2018 for comments as no information was received from DIPP. The Committee considered the agenda and decided to await comments Consultant (TEC-1) and defer the case.			

94	Case No.:2/24/81-ALC2/2017	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00504/AM18/	RLA File :04/24/040/00197/AM18/	Lic.No/Date:0410163844 29.12.2017	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and decided to ask the firm to furnish the following information as per recommendation of Consultant (TEC-3) for examination of the case: 1. Serial No. 2, 3, 5, 11 & 15 of the Standard Deficiency Format.			

	The case stands deferred.
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95	Case No.:7/24/81-ALC2/2017	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00509/AM18/	RLA File :02/24/040/00154/AM18/	Lic.No/Date:0210208091 29.12.2017	
	Decision: Earlier, this case was referred to MNRE for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from MNRE. The Committee considered the agenda and decided to await comments of Consultant (TEC-3) and defer the case.			

96	Case No.:41/24/81-ALC2/2017	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00543/AM18/	RLA File :05/23/040/00355/AM18/	Lic.No/Date:0510405148 29.12.2017	
	Decision : The Committee considered the agenda and decided to wait for comments of Consultant(TEC-3) as the matter was referred to him in the meeting dated 10.10.2018.			

97	Case No.:26/2/81-ALC2/2018	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00031/AM19/	RLA File :05/23/040/00379/AM18/	Lic.No/Date:0510405204 02.01.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and decided to ask the firm to furnish the following information as per recommendation of Consultant (TEC-3) for examination of the case: 1. Serial No. 11 of the Standard Deficiency Format. 2. Justification of import CR coils at Sl. No. 1 to 4 of import item. The case stands deferred.			

98	Case No.:59/3/81-ALC2/2018	Party Name: KHK PRESSINGS AND FORGING PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00136/AM19/	RLA File :56/24/040/00035/AM18/	Lic.No/Date:5610005296 03.01.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and decided to ask the firm to furnish the following information as per recommendation of Consultant (TEC-3) for examination of the case: 1. Serial No. 3, 5, 11, 11(a) & 15 of the Standard Deficiency Format. The case stands deferred.			

99	Case No.:43/3/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00120/AM19/	RLA File :13/24/040/00046/AM18/	Lic.No/Date:1310048823 04.01.2018	

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Decision: The Committee considered the agenda and observed that the deficiency letter has not yet been sent to the party as decided in the NC meeting dated 10.10.2018. The Committee decided to ask the firm to furnish the following information as per advice of MSME representative for examination of the case: 1. Percentage of lead content in import and export product. The case stands deferred.	
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100	Case No.: 5/24/81-ALC2/2017	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00507/AM18/	RLA File :04/24/040/00194/AM18/	Lic.No/Date:0410163870 05.01.2018	
	Decision: The Committee considered the agenda and observed that a deficiency letter seeking certain information was sent to the firm on 18.10.2018 raised by DIPP, however, no reply received of issued D/L. The Committee decided to send final reminder to the firm and defer the case.			

101	Case No.: 33/2/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00038/AM19/	RLA File :34/24/040/00279/AM18/	Lic.No/Date:3410043786 05.01.2018	
	Decision: The Committee considered the agenda and observed that a deficiency letter seeking certain information was sent to the firm on 18.10.2018 raised by DIPP and subsequent reminder on 27.11.2018, however, no reply received of issued D/L. The Committee decided to await reply of the firm and defer the case.			

102	Case No.: 34/2/81-ALC2/2018	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00039/AM19/	RLA File :31/83/040/00127/AM18/	Lic.No/Date:3110066959 10.01.2018	
	Decision: The Committee considered the agenda and observed that a deficiency letter seeking certain information was to be sent as decided in meeting no.5 dated 10.10.2018. however, it is observed that DL was not sent. The Committee decided to send the DL to the firm and deferred the case.			

103	Case No.: 90/3/81-ALC2/2018	Party Name: SHRI SATGURU METALLOYS PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00167/AM19/	RLA File :05/24/040/00451/AM18/	Lic.No/Date:0510405295 10.01.2018	
	Decision: The Committee considered the agenda and noted that reply of the firm has been referred to MoS for comments on 20.11.2018. The Committee decided to await comments and defer the case.			

104	Case No.: 9/24/81-ALC2/2017	Party Name: MANASH KUMAR PAUL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00511/AM18/	RLA File :02/24/040/00162/AM18/	Lic.No/Date:0210208123 11.01.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing with 210MT quantity of import item with lead content up to 97% as per recommendation of MSME representative present in the meeting (With 2% wastage after adjusting the purity content). RA concerned may take suitable consequential action accordingly.			

105	Case No.:33/3/81-ALC2/2018	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00110/AM19/	RLA File :13/24/040/00051/AM18/	Lic.No/Date:1310048834 12.01.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and observed that no wastage claimed by the firm as net content of export is equal to import and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under: - Along with the description of export the words "HDPE Insulated" may be added for all the export items - For each export item per km weight may be added along with the quantity as under - Export item No.1 - 1763 Kg/Km. - Export item No.2 - 1385 Kg/Km. - Export item No.3 - 1071.5 Kg/Km. - Export item No.4 - 649 Kg/Km. - Export item No.5 - 596 Kg/Km. RA concerned may take suitable consequential action accordingly.			

106	Case No.:75/3/81-ALC2/2018	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00152/AM19/	RLA File :05/24/040/00488/AM18/	Lic.No/Date:0510405338 12.01.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA on the recommendation of MSME representative on repeat basis of ratified AA No. 0510375028 dated 31.11.2013 as ratified vide written recommendation of MSME vide ID Note No.: TL-13024/21/2016-MMM&A-DCMSME dated 24.09.2016. - The description of export item may be given as Pure lead ingots. - The lead content in import can not exceed 50.3%. - The quantities of import & export as applied for, Wastage allowed 0.6% on lead content basis. RA concerned may take suitable consequential action accordingly.			

107	Case No.:89/3/81-ALC2/2018	Party Name: SHRI SATGURU METALLOYS PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00166/AM19/	RLA File :05/24/040/00452/AM18/	Lic.No/Date:0510405344 15.01.2018	
	Decision: The Committee considered the agenda and as per recommendation of MoS representative decided to ratify the norms for the above AA as per SION C-509 allowing the wastage of 10%. RA concerned may take suitable consequential action accordingly.			

108	Case No.:55/3/81-ALC2/2018	Party Name: JUPITER INTERNATIONAL LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
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	HQ File :01/81/050/00132/AM19/	RLA File :02/24/040/00158/AM18/	Lic.No/Date:0210208134 16.01.2018	
	Decision: Earlier, this case was referred to MNRE for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from MNRE. The Committee considered the agenda and decided to ask the firm to furnish the following information as per recommendation of Consultant (TEC-3) for examination of the case: 1. Detailed calculations of raw material required with justification & supporting documents. 2. Use of each raw material in manufacturing of export product. The case stands deferred.			
	Case No.:9/2/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
109	HQ File :01/81/050/00014/AM19/	RLA File :03/95/040/00765/AM18/	Lic.No/Date:0310818626 19.01.2018	
	Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 and was asked to provide certain details for examination of the case in the meeting, however, no information has been received so far. Hence, the Committee decided to send reminder to the firm and defer the case.			
	Case No.:41/2/81-ALC2/2018	Party Name: GESSMANN CONTROLLERS INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
110	HQ File :01/81/050/00046/AM19/	RLA File :07/24/040/00287/AM18/	Lic.No/Date:0710112721 22.01.2018	
	Decision: Earlier, this case was referred to MeitY for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from MeitY. The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under: 1. Item No. 1 is to be deleted. 2. Quantity of import item at Sl. No. 2 to 58 is allowed on Net to Net basis as per GN-4. 3. In UOM of items at Sl no.45 to 50, 52 & 55 to 58, quantity in MT wherever appearing to be changed to Meter. RA concerned may take suitable consequential action accordingly.			
	Case No.:110/3/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
111	HQ File :01/81/050/00187/AM19/	RLA File :05/24/040/00433/AM18/	Lic.No/Date:0510405429 23.01.2018	
	Decision: The Committee considered the agenda and noted that case was referred to MoM on 14.08.2018 for comments, however, no comments received so far. The Committee decided to forward the case to Consultant (TEC-3) for examination of the case. The case stands deferred.			
	Case No.:33/5/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
112	HQ File :01/81/050/00241/AM19/	RLA File :34/24/040/00291/AM18/	Lic.No/Date:3410043830 24.01.2018	

	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 27.11.2018 raised by Consultant (TEC-3). The Committee decided to await reply of the firm and defer the case.		
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113	Case No.: 10/3/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00087/AM19/	RLA File :03/94/040/00759/AM18/	Lic.No/Date:0310818724 25.01.2018	
	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 27.11.2018 raised by Consultant (TEC-3). The Committee decided to await reply of the firm and defer the case.			

114	Case No.: 9/3/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00086/AM19/	RLA File :34/24/040/00180/AM18/	Lic.No/Date:3410043839 30.01.2018	
	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 27.11.2018 by Consultant (TEC-3). The Committee decided to await reply of the firm and defer the case.			

115	Case No.: 44/3/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00121/AM19/	RLA File :13/24/040/00053/AM18/	Lic.No/Date:1310048848 30.01.2018	
	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 18.10.2018 raised by MSME, however, no reply has received yet. The Committee decided to send final reminder to the firm and defer the case.			

116	Case No.: 123/5/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00331/AM19/	RLA File :05/24/040/00521/AM18/	Lic.No/Date:0510405455 30.01.2018	
	Decision: The Committee considered the agenda and decided to ask the firm to furnish the following information on point 3, 5 & 11 of the Standard Deficiency Format as per advise of Consultant (TEC-3) for examination of the case. The case stands deferred.			

117	Case No.:49/3/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00126/AM19/	RLA File :05/23/040/00424/AM18/	Lic.No/Date:0510405473 31.01.2018	
	Decision: The Committee considered the agenda and decided to constitute a study group to visit the firm to study the manufacturing process as detailed in minutes of Case No.56.			

118	Case No.:76/3/81-ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00153/AM19/	RLA File :07/24/040/00221/AM18/	Lic.No/Date:0710112779 06.02.2018	
	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 27.11.2018 raised by Consultant (TEC-3). The Committee decided to await reply of the firm and defer the case.			

119	Case No.:11/2/81-ALC2/2018	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00016/AM19/	RLA File :03/95/040/00925/AM18/	Lic.No/Date:0310818954 07.02.2018	
	Decision: The Committee considered the agenda and reviewed the response of the firm to DL issued and decided to ratify the norms for the above AA as per recommendation of MoS representative allowing 3% wastage with the condition that the thickness of item exported would be less than the thickness of item imported. The words "Hot Rolled" may be deleted in the description of import item. RA concerned may take suitable consequential action accordingly.			

120	Case No.:10/2/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00015/AM19/	RLA File :03/95/040/00938/AM18/	Lic.No/Date:0310818999 08.02.2018	
	Decision: The Committee considered the agenda and observed that the firm had appeared for PH in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 and was asked to provide certain details for examination of the case in the meeting, however, no information has been received so far. Hence, the Committee decided to send reminder to the firm and defer the case.			

121	Case No.:91/3/81-ALC2/2018	Party Name: SHRI SATGURU METALLOYS PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00168/AM19/	RLA File :05/24/040/00453/AM18/	Lic.No/Date:0510405593 09.02.2018	
	Decision: The Committee considered the agenda and noted that reply of the firm has been sent to MoS for comments on 02.11.2018. The Committee decided to await comments and defer the case.			

122	Case No.:29/3/81-ALC2/2018	Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00106/AM19/	RLA File :03/94/040/00873/AM18/	Lic.No/Date:0310819096 12.02.2018	
	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 27.11.2018 raised by Consultant (TEC-3) . The Committee decided to await reply of the firm and defer the case.			

123	Case No.:152/5/81-ALC2/2018	Party Name: ZEECO INDIA PVT.LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00360/AM19/	RLA File :03/95/040/00891/AM18/	Lic.No/Date:0310819114 13.02.2018	
	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 27.11.2018 raised by Consultant (TEC-3). The Committee decided to await reply of the firm and defer the case.			

124	Case No.:99/3/81-ALC2/2018	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00176/AM19/	RLA File :04/24/040/00232/AM18/	Lic.No/Date:0410163989 16.02.2018	
	Decision The Committee considered the agenda and observed that no DL was sent to the party. Consultant (TEC-1) required the following information 1. Composition of Export items 2. Calculation material required alongwith wastage with justification The committee decided to ask the same from the party and deferred the case.			

125	Case No.:3/2/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	
	Decision: The Committee considered the agenda and decided to ask the firm to furnish the following information as per advice of MSME representative for examination of the case: 1. Serial No. 5 & 11 of the Standard Deficiency Format. 2. Details of product specification. The case stands deferred.			

126	Case No.:34/5/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00242/AM19/	RLA File :34/24/040/00315/AM18/	Lic.No/Date:3410043899 19.02.2018	
	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 27.11.2018 raised by Consultant (TEC-3). The Committee decided to await reply of the firm and defer the case.			

127	Case No.:72/2/81-ALC2/2018	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00077/AM19/	RLA File :07/24/040/00323/AM18/	Lic.No/Date:0710112880 26.02.2018	
	Decision: The Committee considered the agenda and decided to ask the firm to furnish the following information on point 3, 4, 5 & 11 of the Standard Deficiency Format as per advice of MSME representative for examination of the case. The case stands deferred.			
128	Case No.:5/1/81-ALC2/2018	Party Name: AMARA RAJA BATTERIES LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00005/AM19/	RLA File :04/24/040/00197/AM17/	Lic.No/Date:0410164013 27.02.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and decided to ratify the norms for the above AA as per Consultant (TEC-3) recommendation as under : 1. Quantity of import item No.1 to 3 is allowed as per SION C-1058. 2. Quantity of import item No.4 & 5 is allowed on Net to Net basis with accountability clause. RA concerned may take suitable consequential action accordingly.			
129	Case No.:57/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00134/AM19/	RLA File :05/23/040/00433/AM18/	Lic.No/Date:0510405722 27.02.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The committee decided to wait for the comments of Consultant (TEC-3).			
130	Case No.:73/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	
	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 27.11.2018 as per advice of Consultant (TEC-1). The Committee decided to await reply of the firm and defer the case.			
131	Case No.:25/2/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00030/AM19/	RLA File :03/95/040/00921/AM18/	Lic.No/Date:0310819587 07.03.2018	
	Decision: The Committee considered the agenda and observed that deficiency letter seeking certain information was sent to the firm on 18.10.2018 , however no reply received. Hence, the Committee decided to send final reminder to the firm and deferred the case.			

132	Case No.:30/3/81-ALC2/2018	Party Name: DESHMUKH LEAD PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00107/AM19/	RLA File :03/94/040/01032/AM18/	Lic.No/Date:0310819722 12.03.2018	
	Decision: The Committee considered the agenda and observed that deficiency letter seeking certain information was sent to the firm on 18.10.2018 , however no reply received. Hence, the Committee decided to send final reminder to the firm and deferred the case.			

133	Case No.:31/3/81-ALC2/2018	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00108/AM19/	RLA File :02/24/040/00192/AM18/	Lic.No/Date:0210208269 13.03.2018	
	Decision: The Committee considered the agenda and observed that deficiency letter seeking certain information was sent to the firm on 18.10.2018 , however no reply received. Hence, the Committee decided to send final reminder to the firm and deferred the case.			

134	Case No.:62/3/81-ALC2/2018	Party Name: MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Withdrawn
	HQ File :01/81/050/00139/AM19/	RLA File :02/24/040/00190/AM18/	Lic.No/Date:0210208268 13.03.2018	
	Decision: The Committee considered the agenda and noted that the firm vide their letter dated 26.10.2018 has informed that their product is covered under SION C-469. Accordingly, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

135	Case No.:7/2/81-ALC2/2018	Party Name: NEO POWER ELECTRONICS & PROJECTS PVT.LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00012/AM19/	RLA File :03/95/040/01069/AM18/	Lic.No/Date:0310819845 15.03.2018	
	Decision: The Committee considered the agenda and noted that deficiency letter seeking certain information was sent to the firm on 27.11.2018 raised by Consultant (TEC-3). The Committee decided to await reply of the firm and defer the case.			

136	Case No.:74/3/81-ALC2/2018	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00151/AM19/	RLA File :05/24/040/00607/AM18/	Lic.No/Date:0510405908 19.03.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA on the recommendation of MSME representative on repeat basis of ratified AA No. 0510375028 dated 31.11.2013 as ratified vide written recommendation of MSME vide ID Note No. TL-13024/21/2016-MMM&A-DCMSME dated 24.09.2016. Accordingly, 1. The description of export item may be given as Pure lead ingots. 2. The lead content in import can not exceed 50.3%. 3. The quantities of import & export as applied for, Wastage allowed 0.6% on lead content basis.			

	RA concerned may take suitable consequential action accordingly.
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137	Case No.:42/2/81-ALC2/2018	Party Name: GRUNER INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00047/AM19/	RLA File :05/23/040/00483/AM18/	Lic.No/Date:0510405916 20.03.2018	
	Decision: The Committee considered the agenda and noted that case was referred to DIPP on 22.05.2018, however, no comments received. The Committee decided to forward the file to DHI for the examination of the case. The case stands deferred.			

138	Case No.:103/5/81-ALC2/2018	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00311/AM19/	RLA File :03/95/040/01126/AM18/	Lic.No/Date:0310820004 22.03.2018	
	Decision: The Committee considered the agenda and reviewed the response of the firm to DL issued and decided to ratify the norms for the above AA as per recommendation of MoS representative allowing 3% wastage with the condition that the thickness of item exported would be less than the thickness of item imported. The words "Hot Rolled" may be deleted in the description of import item. RA concerned may take suitable consequential action accordingly.			

139	Case No.:12/3/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00089/AM19/	RLA File :03/94/040/00957/AM18/	Lic.No/Date:0310820050 23.03.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. It was observed that the party has applied imports with NIL wastage. The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under: 1. Quantity of all import items may be allowed on Net to Net basis with accountability clause. RA concerned may take suitable consequential action accordingly.			

140	Case No.:79/5/81-ALC2/2018	Party Name: METAL PORT	Meet No/Date:7/81-ALC2/2018 29.11.2018	Withdrawn
	HQ File :01/81/050/00287/AM19/	RLA File :03/95/040/01142/AM18/	Lic.No/Date:0310820037 23.03.2018	
	Decision: The Committee considered the agenda and noted that RA has informed vide letter dated 23.03.2018 that above AA has been issued on repeat basis as per Para 4.12 of the FTP. Accordingly, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

141	Case No.:58/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00135/AM19/	RLA File :05/23/040/00502/AM18/	Lic.No/Date:0510405980 26.03.2018	
	Decision: The Committee considered the agenda and noted that earlier, this case was referred to DIPP for comments and referred to Consultant (TEC-3) for comments in NC Meeting dated 10.10.2018 as no information			

	was received from DIPP. The Committee decided to await comments from Consultant (TEC-3) and defer the case.
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142	Case No.: 4/5/81-ALC2/2018	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00212/AM19/	RLA File :03/94/040/01075/AM18/	Lic.No/Date:0310820125 27.03.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of representative of MSME as under : 1. Quantity of import item No.1 is allowed 140MT with wastage of 17% with accountability clause. 2. Quantity of import item No.2 is allowed with 'Nil' wastage as applied with accountability clause. RA concerned may take suitable consequential action accordingly.			

143	Case No.: 31/5/81-ALC2/2018	Party Name: CHANDAN STEEL LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00239/AM19/	RLA File :03/94/040/01076/AM18/	Lic.No/Date:0310820156 27.03.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per written recommendation of MoS vide their U.O. No.: 2(13)/2018-TD dated 06.11.2018 as under: 1. Stainless Steel melting scrap Grade-304 quantity is allowed with 3985MT. 2. Stainless Steel melting scrap Grade-316 quantity is allowed with 1315MT. 3. Relevant shaped refractories (Bricks) quantity is allowed with 100MT. 4. Relevant monolithic refractories (Ramming Mass) quantity is allowed with 20MT. 5. Relevant special refractories (Shrouds, Mono Blocks, Stopper, Nozzles, slide gate refractory, porous plugs, Zircon Nozzles & Tundish Nozzles) quantity is allowed with 5MT. RA concerned may take suitable consequential action accordingly.			

144	Case No.: 50/3/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00127/AM19/	RLA File :05/23/040/00503/AM18/	Lic.No/Date:0510406017 28.03.2018	
	Decision: The Committee considered the agenda and decided to constitute a study group to visit the firm to study the manufacturing process as detailed in minutes of Case No.56.			

145	Case No.: 53/3/81-ALC2/2018	Party Name: JUPITER INTERNATIONAL LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00130/AM19/	RLA File :02/24/040/00206/AM18/	Lic.No/Date:0210208309 28.03.2018	
	Decision: The Committee considered the agenda and noted that case has been referred to MNRE for comments on 29.10.2018, however, no comments received. The Committee decided to send reminder to MNRE and defer the case.			

146	Case No.:54/3/81-ALC2/2018	Party Name: JUPITER INTERNATIONAL LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00131/AM19/	RLA File :02/24/040/00205/AM18/	Lic.No/Date:0210208308 28.03.2018	
	Decision: The Committee considered the agenda and noted that case has been referred to MNRE for comments on 29.10.2018, however, no comments received. The Committee decided to send reminder to MNRE and defer the case.			

147	Case No.:56/3/81-ALC2/2018	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00133/AM19/	RLA File :02/24/040/00208/AM18/	Lic.No/Date:0210208314 04.04.2018	
	Decision: The Committee considered the agenda and noted that case has been referred to MNRE for comments on 29.10.2018 and however, no comments received. The Committee decided to send reminder to MNRE and defer the case.			

148	Case No.:70/3/81-ALC2/2018	Party Name: NTL ELECTRONICS INDIA LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00147/AM19/	RLA File :05/24/040/00632/AM18/	Lic.No/Date:0510406052 05.04.2018	
	Decision: The Committee considered the agenda and noted that earlier, this case was referred to DIPP for comments and referred to Consultant (TEC-3) for comments in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee decided to await comments from Consultant (TEC-3) and defer the case.			

149	Case No.:46/3/81-ALC2/2018	Party Name: HAVELLS INDIA LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00123/AM19/	RLA File :05/23/040/00001/AM19/	Lic.No/Date:0510406066 09.04.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-1) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee decided to ask the firm to furnish the following information as per advice of Consultant (TEC-1) as under: 1. Serial No. 4, 5 & 11 of the Standard Deficiency Format. 2. Specification of import item Sl. No. 5 & 6. The case stands deferred.			

150	Case No.:2/1/81-ALC2/2018	Party Name: KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00002/AM19/	RLA File :03/94/040/00878/AM18/	Lic.No/Date:0310820384 11.04.2018	
	Decision: The Committee considered the agenda and observed that the party has given some information vide the letter dated 1.11.2018. it was decided to send to MSME, a copy of the same. The case stands deferred.			

151	Case No.:37/2/81-ALC2/2018	Party Name: ENERGY OILFIELD TOOLS PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00042/AM19/	RLA File :05/23/040/00010/AM19/	Lic.No/Date:0510406087 11.04.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of representative of MSME as under : 1. Quantity of import item No.1 is allowed 29.755MT with wastage of 47%. 2. Quantity of import item No.2 is allowed 46.24MT with wastage of 47%. 3. Quantity of import item No.3 is allowed 46.24MT with wastage of 47%. RA concerned may take suitable consequential action accordingly.			

152	Case No.:153/5/81-ALC2/2018	Party Name: COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00361/AM19/	RLA File :04/24/040/00223/AM18/	Lic.No/Date:0410164187 11.04.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing the wastage of 1% on net content of aluminium. Weight of enamel in the export product to be obtained from the party by the RA to calculate net content & entitlement of aluminium as per recommendation of the Consultant (TEC-3). RA concerned may take suitable consequential action accordingly.			

153	Case No.:82/3/81-ALC2/2018	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00159/AM19/	RLA File :04/24/040/00006/AM19/	Lic.No/Date:0410164197 12.04.2018	
	Decision : The Committee decided to ratify the norms for the above AA as applied for with lead content in the input as 98.27% as per recommendation of representative of MSME present in the meeting RA concerned may take suitable consequential action accordingly.			

154	Case No.:59/2/81-ALC2/2018	Party Name: PRIME HARNESS SYSTEMS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00064/AM19/	RLA File :05/24/040/00019/AM19/	Lic.No/Date:0510406150 18.04.2018	
	Decision: The Committee considered the agenda and decided to ask following information as per written recommendation of MeitY vide their letter No.: 17(19)/2018-IPHW dated 19.11.2018 for examination of the case as under: 1. Quantity of import item required for manufacturing per unit export product, for each export product separately. 2. Justification for wastage, if any. MeitY has also informed that if the information is not received within 15days the case may be treated as closed. The case stands deferred.			

155	Case No.:1/3/81-ALC2/2018	Party Name: SHREE CABLES AND CONDUCTORS PVT.LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00078/AM19/	RLA File :11/24/040/00002/AM19/	Lic.No/Date:1110028333 18.04.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee decided to ratify the norms for the above AA allowing the wastage of 1% on net content (To be obtained RA) or as applied whichever is less as per recommendation of Consultant (TEC-3). RA concerned may take suitable consequential action accordingly.			

156	Case No.:71/2/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00076/AM19/	RLA File :05/24/040/00016/AM19/	Lic.No/Date:0510406155 19.04.2018	
	Decision: Earlier, this case was referred to MoM and decided to forward to Consultant (TEC-3) in Meeting No.: 5/81-ALC2/2018 dated 10.10.2018 for comments as no information was received from MoM for more than 3 months. The Committee considered the agenda and as per the recommendation of Consultant (TEC-3) decided to ask the firm to furnish the following information for examination of the case: 1. Composition of Export item. 2. Calculation of material required alongwith wastage with justification. The case stands deferred.			
157	Case No.:77/3/81-ALC2/2018	Party Name: POCL ENTERPRISES LTD.,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Withdrawn
	HQ File :01/81/050/00154/AM19/	RLA File :04/24/040/00250/AM18/	Lic.No/Date:0410164237 23.04.2018	
	Decision: The Committee considered the agenda and noted that the firm has informed vide letter dated 01.12.2018 that they would like to surrender the license.			

158	Case No.:17/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00225/AM19/	RLA File :03/94/040/01093/AM18/	Lic.No/Date:0310820587 23.04.2018	
	Decision: The Committee considered the agenda and decided to ask the firm to submit the information on point 3, 4, & 5 of the Standard Deficiency Format as per advice of MSME representative. The case stands deferred.			

159	Case No.:104/3/81-ALC2/2018	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00181/AM19/	RLA File :02/24/040/00002/AM19/	Lic.No/Date:0210208361 24.04.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee considered the agenda and decided to ask the firm to submit the information on point 3, 5 & 11 of the Standard Deficiency Format as per advice of Consultant (TEC-3).			

	The case stands deferred.
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160	Case No.: 167/5/81-ALC2/2018	Party Name: TAG CORPORATION	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00375/AM19/	RLA File :04/24/040/00017/AM19/	Lic.No/Date:0410164247 25.04.2018	
	Decision: The Committee considered the agenda and observed that earlier, this case was referred to MSME on 18.10.2018 for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 01.11.2018 as no information was received from MSME. The Committee decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under : 1. Quantity of import item No. 1 is allowed on Net to Net basis. 2. Quantity of import item No. 2 is allowed on Net to Net basis. 3. Quantity of import item No. 3 is allowed with wastage of 5% on net content in the export. RA to ask for net content and allow wastage as approved or as applied whichever is less. RA concerned may take suitable consequential action accordingly.			

161	Case No.: 45/3/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00122/AM19/	RLA File :13/24/040/00072/AM19/	Lic.No/Date:1310048940 26.04.2018	
	Decision: The Committee considered the agenda and observed that deficiency letter seeking certain information was sent to the firm on 18.10.2018 , however no reply received. Hence, the Committee decided to send final reminder to the firm and deferred the case			

162	Case No.: 112/3/81-ALC2/2018	Party Name: VIKARSH NANO TECHNOLOGY AND ALLOYS PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00189/AM19/	RLA File :31/83/040/00006/AM19/	Lic.No/Date:3110067035 26.04.2018	
	Decision: The Committee considered the agenda and observed that Case has been forwarded to MEITY. It was decided to send a reminder to MEITY and deferred the case. The case stands deferred.			

163	Case No.: 12/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00220/AM19/	RLA File :03/94/040/01094/AM18/	Lic.No/Date:0310820718 27.04.2018	
	Decision: The Committee considered the agenda and decided to ask the firm to submit the information on point 3, 4, & 5 of the Standard Deficiency Format as per advice of MSME representative. The case stands deferred.			

164	Case No.: 18/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00226/AM19/	RLA File :03/94/040/01095/AM18/	Lic.No/Date:0310820721 27.04.2018	

	Decision: The Committee considered the agenda and decided to ask the firm to submit the information on point 3, 4, & 5 of the Standard Deficiency Format as per advice of MSME representative. The case stands deferred.		
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165	Case No.:19/5/81-ALC2/2018	Party Name: APPLE INTERNATIONAL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00227/AM19/	RLA File :03/94/040/01096/AM18/	Lic.No/Date:0310820722 27.04.2018	
	Decision: The Committee considered the agenda and decided to ask the firm to submit the information on point 3, 4, & 5 of the Standard Deficiency Format as per advice of MSME representative. The case stands deferred.			

166	Case No.:23/5/81-ALC2/2018	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00231/AM19/	RLA File :03/94/040/00057/AM19/	Lic.No/Date:0310820714 27.04.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing the quantity of import sheet “ in coil form ” with wastage of 1% as per recommendation of representative of MoS. RA concerned may take suitable consequential action accordingly.			

167	Case No.:36/5/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00244/AM19/	RLA File :03/94/040/00069/AM19/	Lic.No/Date:0310820713 27.04.2018	
	Decision: The Committee considered the agenda and noted that earlier the case was referred to DIPP, however, no comments received. The Committee decided to refer the case to MSME for the examination in the meeting. As per MSME representative the following may be asked for the examination of the case: 1. For Sl. No. 3 & 6 Export items blank and finished product weight to be provided. The case stands deferred.			

168	Case No.:93/3/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00170/AM19/	RLA File :04/24/040/00015/AM19/	Lic.No/Date:0410164293 04.05.2018	
	Decision: The Committee considered the agenda and the representative of DIPP informed that they would be sending certain queries. The committee decided that party be informed of DIPP queries when they are received. The case stands deferred.			

169	Case No.:104/5/81-ALC2/2018	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00312/AM19/	RLA File :03/95/040/00087/AM19/	Lic.No/Date:0310820781 04.05.2018	

Decision: The Committee considered the agenda and reviewed the response of the firm to DL issued and decided to ratify the norms for the above AA as per recommendation of MoS representative allowing 3% wastage with the condition that the thickness of item exported would be less than the thickness of item imported. The words "Hot Rolled" may be deleted in the description of import item. RA concerned may take suitable consequential action accordingly.			
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170	Case No.:11/3/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00088/AM19/	RLA File :03/94/040/01045/AM18/	Lic.No/Date:0310820852 08.05.2018	
	Decision The Committee considered the agenda and noted that earlier, this case was referred to DIPP for comments and referred to Consultant (TEC-3) for comments in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee decided to await comments from Consultant (TEC-3) and defer the case.			

171	Case No.:56/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00264/AM19/	RLA File :03/94/040/00267/AM18/	Lic.No/Date:0310820894 09.05.2018	
	Decision : The Committee considered the agenda and decided to ratify the norms for the above AA as per written comments of DIPP vide their U.O. No. 7/328/2018-TS dated 28.11.2018 as under: 1. Net weight of the export items may be specified. 2. Total Quantity of import item at Sl. No. 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 40797.731 Kgs (as applied for) as 1.01 Kgs/Kg content in the export items at Sl. No. 1 to 30. 3. Total Quantity of import item at Sl. No. 2 viz. XLPE Compound of relevant grade may be allowed as 3218.702 Kgs (as applied for) as 1.05 Kgs/Kg content in the export items at Sl. No. 1 to 30. RA concerned may take suitable consequential action accordingly.			

172	Case No.:64/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00272/AM19/	RLA File :03/94/040/00135/AM18/	Lic.No/Date:0310820902 09.05.2018	
	Decision : The Committee considered the agenda and on the recommendation of representative of DIPP decided to ratify the norms for the above AA adopting norms as recommended by DIPP vide their U.O.No. 7/328/2018-TS dated 28.11.2018 as under: 1. Net weight of each export items may be specified. 2. Total Quantity of import item at Sl. No. 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 1.01 Kgs/Kg content in the export items at Sl. No. 1 to 53. 3. Total Quantity of import item at Sl. No. 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs/Kg content in the export items at Sl. No. 1 to 53. RA concerned may take suitable consequential action accordingly.			

173	Case No.:67/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
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HQ File :01/81/050/00275/AM19/	RLA File :03/94/040/00218/AM18/	Lic.No/Date:0310820897 09.05.2018	
Decision : The Committee considered the agenda and decided to ratify the norms for the above AA as per written comments of DIPP vide their U.O. No.: 7/328/2018-TS dated 28.11.2018 as under: 1. Net weight of the export items may be specified. 2. Total Quantity of import item at Sl. No. 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 21442.363 Kgs (as applied for) as 1.01 Kgs/Kg content in the export items at Sl. No. 1 to 42. 3. Total Quantity of import item at Sl. No. 2 viz. XLPE Compound of relevant grade may be allowed as 3700.310 Kgs (as applied for) as 1.05 Kgs/Kg content in the export items at Sl. No. 1 to 42.			
RA concerned may take suitable consequential action accordingly.			

174	Case No.:128/3/81-ALC2/2018	Party Name: MANASH KUMAR PAUL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00205/AM19/	RLA File :02/24/040/00015/AM19/	Lic.No/Date:0210208395 10.05.2018	
Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing with 210MT quantity of import item with lead content up to 97% as per recommendation of MSME representative present in the meeting (With 2% wastage after adjusting the purity content).				
RA concerned may take suitable consequential action accordingly.				

175	Case No.:8/5/81-ALC2/2018	Party Name: AESTHETIC STAMPINGS & LAMINATIONS LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00216/AM19/	RLA File :03/94/040/00099/AM19/	Lic.No/Date:0310820905 10.05.2018	
Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing the wastage of 1.5 % as per recommendation of representative of MoS.				
RA concerned may take suitable consequential action accordingly.				

176	Case No.:50/5/81-ALC2/2018	Party Name: INDIAN CHAIN PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00258/AM19/	RLA File :02/24/040/00017/AM19/	Lic.No/Date:0210208397 10.05.2018	
Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of representative of MSME as under: 1. Quantity of import item at Sl. No. 1 & 2 is allowed on Net to Net content basis.				
RA concerned may take suitable consequential action accordingly.				

177	Case No.:63/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00271/AM19/	RLA File :03/94/040/00323/AM18/	Lic.No/Date:0310820906 10.05.2018	

	Decision : The Committee considered the agenda and on the recommendation of representative of DIPP decided to ratify the norms for the above AA adopting written recommendation of DIPP vide their U.O. No.: 7/328/2018-TS dated 28.11.2018 as under:		
	1. Net weight of the export items may be specified. 2. Total Quantity of import item at Sl. No. 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 1.01 Kgs/Kg content in the export items at Sl. No. 1 to 9. 3. Total Quantity of import item at Sl. No. 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs/Kg content in the export items at Sl. No. 1 to 9.		
	RA concerned may take suitable consequential action accordingly.		

178	Case No.: 65/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00273/AM19/	RLA File :03/94/040/00591/AM17/	Lic.No/Date:0310820928 10.05.2018	
	Decision : The Committee considered the agenda and decided to ratify the norms for the above AA as per written comments of DIPP vide their U.O. No.: 7/328/2018-TS dated 28.11.2018 as under: 1. Net weight of the export items may be specified. 2. Total Quantity of import item at Sl. No. 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 12924.771 Kgs (as applied for) as 1.01 Kgs/Kg content in the export items at Sl. No. 1 to 14. 3. Total Quantity of import item at Sl. No. 2 viz. XLPE Compound of relevant grade may be allowed as 1238.025 Kgs (as applied for) as 1.05 Kgs/Kg content in the export items at Sl. No. 1 to 14. 4. Import item at Sl. No. 3 viz. PVC Resin may be deleted based on information submitted in the Appendix 4E.			
	RA concerned may take suitable consequential action accordingly.			

179	Case No.: 76/5/81-ALC2/2018	Party Name: LAVA INTERNATIONAL LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00284/AM19/	RLA File :05/23/040/00061/AM19/	Lic.No/Date:0510406433 11.05.2018	
	Decision: The Committee considered the agenda and noted that case has been referred to MeitY on 29.10.2018 for comments, however, no comments received. The Committee decided to send reminder to MeitY and defer the case.			

180	Case No.: 114/3/81-ALC2/2018	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00191/AM19/	RLA File :31/83/040/00018/AM19/	Lic.No/Date:3110067051 15.05.2018	
	Decision: The Committee considered the agenda and noted that initially case was referred to MEITY, Later on the case was sent to DIPP as no response was coming from MEITY. It was learnt that MEITY is in the process of sending some letter. The committee decided to wait.			
	The case stands deferred.			

181	Case No.: 7/5/81-ALC2/2018	Party Name:A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
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	HQ File :01/81/050/00215/AM19/	RLA File :03/94/040/00116/AM19/	Lic.No/Date:0310820970 15.05.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of representative of MSME as under: - Quantity of import item at Sl. No. 1 is allowed 163.27MT with 16.8% wastage. - Quantity of import item at Sl. No. 2 is allowed as applied with inclusion of 1% wastage. RA concerned may take suitable consequential action accordingly.			

	Case No.:127/3/81-ALC2/2018	Party Name: MANASH KUMAR PAUL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
182	HQ File :01/81/050/00204/AM19/	RLA File :02/24/040/00019/AM19/	Lic.No/Date:0210208420 17.05.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing with 210MT quantity of import item with lead content up to 97% as per recommendation of MSME representative present in the meeting (With 2% wastage after adjusting the purity content). RA concerned may take suitable consequential action accordingly.			

	Case No.:126/3/81-ALC2/2018	Party Name: MANASH KUMAR PAUL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
183	HQ File :01/81/050/00203/AM19/	RLA File :02/24/040/00025/AM19/	Lic.No/Date:0210208442 22.05.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing with 210MT quantity of import item with lead content up to 97% as per recommendation of MSME representative present in the meeting (With 2% wastage after adjusting the purity content). RA concerned may take suitable consequential action accordingly.			

	Case No.:5/5/81-ALC2/2018	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
184	HQ File :01/81/050/00213/AM19/	RLA File :03/94/040/00148/AM19/	Lic.No/Date:0310821220 24.05.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of representative of MSME as under: - Quantity of import item at Sl. No. 1 is allowed with 1% wastage with accountability clause. - Quantity of import item at Sl. No. 2 is allowed with 2% wastage with accountability clause. RA concerned may take suitable consequential action accordingly.			

	Case No.:35/5/81-ALC2/2018	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
185	HQ File :01/81/050/00243/AM19/	RLA File :02/24/040/00026/AM19/	Lic.No/Date:0210208457 24.05.2018	
	Decision: The Committee considered the agenda and decided to ask the firm to furnish the following information as per advice of MSME representative for examination of the case: Percentage of lead in import and export product. The case stands deferred.			

186	Case No.:85/5/81-ALC2/2018	Party Name: OBEROI INTERNATIONAL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00293/AM19/	RLA File :05/24/040/00114/AM19/	Lic.No/Date:0510406586 24.05.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing the wastage of 7% as per recommendation of representative of MSME. RA concerned may take suitable consequential action accordingly.			

187	Case No.:115/5/81-ALC2/2018	Party Name: RR KABEL LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00323/AM19/	RLA File :03/95/040/00170/AM19/	Lic.No/Date:0310821223 24.05.2018	
	Decision: The Committee considered the case and observed that it was referred to DIPP for comments earlier and as per request of representative of DIPP, Committee decided to refer the case to Consultant (TEC-3) and wait for comments. The case stands deferred.			

188	Case No.:150/5/81-ALC2/2018	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00358/AM19/	RLA File :05/24/040/00086/AM19/	Lic.No/Date:0510406588 24.05.2018	
	Decision: The Committee considered the agenda and noted that this case is to be referred to Consultant (TEC-3) not MOS for comments and defer the case.			

189	Case No.:32/5/81-ALC2/2018	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00240/AM19/	RLA File :05/23/040/00082/AM19/	Lic.No/Date:0510406615 25.05.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under: 1. Quantity of import item at Sl. No. 1 is allowed with 5% wastage. 2. Quantity of import item at Sl. No. 2 is allowed with 4% wastage. 3. Quantity of import item at Sl. No. 3 is allowed with 4% wastage. RA concerned may take suitable consequential action accordingly.			

190	Case No.:88/5/81-ALC2/2018	Party Name: P.M. ELECTRO AUTO PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00296/AM19/	RLA File :03/95/040/00138/AM19/	Lic.No/Date:0310821232 25.05.2018	
	Decision: The Committee considered the agenda and decided to ask the firm to submit the information on point 3, 4, 5 & 11 of the Standard Deficiency Format as per advice of MSME representative.			

	The case stands deferred.
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191	Case No.:95/5/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00303/AM19/	RLA File :03/95/040/00177/AM19/	Lic.No/Date:0310821231 25.05.2018	
	Decision: The Committee considered the agenda and decided to ask the firm to furnish the following information for examination of the case as per advice of MSME representative: 1. Complete details of the export product with wastage calculation along with the drawing and sheet layout. 2. Details of manufacturing process. 3. Details of relevant thickness with grade of the export product. The case stands deferred.			

192	Case No.:100/5/81-ALC2/2018	Party Name: PARAS IMPO-EXPO PVT LTD,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00308/AM19/	RLA File :05/24/040/00104/AM19/	Lic.No/Date:0510406608 25.05.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing the wastage of 7% as per recommendation of representative of MSME. RA concerned may take suitable consequential action accordingly.			

193	Case No.:147/5/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00355/AM19/	RLA File :05/24/040/00112/AM19/	Lic.No/Date:0510406624 28.05.2018	
	Decision : The Committee considered the agenda and as per the recommendation of Consultant (TEC-3) decided to ask the firm to furnish the following information along with copy of application for examination of the case: 1. Composition of Export item. 2. Calculation of material required alongwith wastage with justification. The case stands deferred.			

194	Case No.:48/5/81-ALC2/2018	Party Name: GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00256/AM19/	RLA File :03/94/040/00166/AM19/	Lic.No/Date:0310821294 29.05.2018	
	Decision: The Committee considered the agenda and noted that copy of application not received. Accordingly, the Committee decided to ask the concerned RA and the firm to forward complete copy of the application for examination of the case. The case stands deferred.			

195	Case No.: 84/5/81-ALC2/2018	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00292/AM19/	RLA File :03/95/040/00173/AM19/	Lic.No/Date:0310821326 30.05.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-1) as under: 1. Quantity of import item at Sl. No. 1 is allowed 120824Kg with 5% wastage in net content. 2. Quantity of import item at Sl. No. 2 is allowed 56024Kg with 5% wastage in net content. 3. Quantity of import item at Sl. No. 3 is allowed as applied for. 4. Quantity of import item at Sl. No. 4 is allowed on Net to Net basis. 5. Import items at Sl No.1,2 & 4 with accountability clause. RA concerned may take suitable consequential action accordingly.			

196	Case No.: 39/5/81-ALC2/2018	Party Name: EKANGA FOIL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00247/AM19/	RLA File :08/24/040/00061/AM19/	Lic.No/Date:0810142706 31.05.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per written comments of DIPP vide their U.O. No.: 7/329/2018-TS dated 29.11.2018 as under: 1. The quantity of export item may be specified as 21000Kgs (3500000 Nos.). 2. The import item viz. Aluminum Foil Reel may be allowed as 22050 Kgs. including 5% wastage. RA concerned may take suitable consequential action accordingly.			

197	Case No.: 40/5/81-ALC2/2018	Party Name: EKANGA FOIL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00248/AM19/	RLA File :08/24/040/00068/AM19/	Lic.No/Date:0810142707 31.05.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per written comments of DIPP vide their U.O. No.: 7/329/2018-TS dated 29.11.2018 as under: 1. The quantity of export item may be specified as 8712 Kgs (1320000 Nos.) as calculated on the basis of per pc.weight mentioned in the AA. 2. The import item viz. Aluminum Foil Reel may be allowed as 9147.6 Kgs. including 5% wastage. RA concerned may take suitable consequential action accordingly.			

198	Case No.: 139/5/81-ALC2/2018	Party Name: TECHNO STAINLESS	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00347/AM19/	RLA File :03/95/040/00067/AM19/	Lic.No/Date:0310821363 31.05.2018	
	Decision: The Committee considered the agenda and decided to ask the firm to furnish the following information as per advice of MSME representative for examination of the case: 1. Complete details of the export product with wastage calculation along with the drawing and sheet layout. 2. Details of manufacturing process.			

3. Details of relevant thickness with grade of the export product.			
The case stands deferred.			

199	Case No.:75/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	
	Decision: The Committee considered the agenda and decided to refer the case to Consultant (TEC-3) and Consultant (TEC-1) for comments and deferred the case.			

200	Case No.:11/5/81-ALC2/2018	Party Name: ANVIL CABLES PVT. LTD.,	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00219/AM19/	RLA File :02/24/040/00032/AM19/	Lic.No/Date:0210208473 04.06.2018	
	Decision : The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under: 1. Quantity of import item at Sl. No. 1 is allowed with 1% wastage with accountability clause. 2. Quantity of import item at Sl. No. 2 is allowed with 5% wastage with accountability clause. RA concerned may take suitable consequential action accordingly.			

201	Case No.:106/5/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00314/AM19/	RLA File :03/95/040/00073/AM19/	Lic.No/Date:0310821439 05.06.2018	
	Decision: The Committee considered the agenda and decided to refer the case to Consultant (TEC-3) for comments and defer the case.			

202	Case No.:118/5/81-ALC2/2018	Party Name: RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00326/AM19/	RLA File :03/95/040/00137/AM19/	Lic.No/Date:0310821453 05.06.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of representative of MSME as under: 1. Quantity of import item at Sl. No. 1 is allowed 84.615 MT with 10% wastage with accountability clause. 2. Quantity of import item at Sl. No. 2 is allowed 253.846 MT with 10% wastage with accountability clause. RA concerned may take suitable consequential action accordingly.			

203	Case No.:86/5/81-ALC2/2018	Party Name: OBEROI INTERNATIONAL	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00294/AM19/	RLA File :05/24/040/00150/AM19/	Lic.No/Date:0510406754 06.06.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA allowing the wastage of 7% as per recommendation of representative of MSME.			

	RA concerned may take suitable consequential action accordingly.
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204	Case No.:107/5/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00315/AM19/	RLA File :03/95/040/00186/AM19/	Lic.No/Date:0310821495 06.06.2018	
	Decision: The Committee considered the agenda and decided to refer the case to Consultant (TEC-3) for comments and defer the case.			

205	Case No.:114/5/81-ALC2/2018	Party Name: R. L. STEELS & ENERGY LTD.	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00322/AM19/	RLA File :03/95/040/01103/AM18/	Lic.No/Date:0310821485 06.06.2018	
	Decision: The Committee considered the agenda and decided to refer the case to MoS for comments and defer the case.			

206	Case No.:119/5/81-ALC2/2018	Party Name: RAM RATNA WIRES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Approved
	HQ File :01/81/050/00327/AM19/	RLA File :03/95/040/00562/AM18/	Lic.No/Date:0310821497 06.06.2018	
	Decision: The Committee considered the agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as below 1. Wastage of 1% for import item no.1 2. Import item no.2 as applied for 3. Content of Copper to be accounted for RA concerned may take suitable consequential action accordingly.			

207	Case No.:136/5/81-ALC2/2018	Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00344/AM19/	RLA File :05/24/040/00152/AM19/	Lic.No/Date:0510406758 06.06.2018	
	Decision: The Committee decided to ask the firm to submit the information on point 11 of the Standard Deficiency Format based on micron thickness of export product as per advice of Consultant (TEC-1). The case stands deferred.			

208	Case No.:74/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	
	Decision: The Committee considered the agenda and decided to refer the case to Consultant (TEC-1 & TEC-3) for comments and defer the case.			

209	Case No.:125/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00202/AM19/	RLA File :05/23/040/00134/AM19/	Lic.No/Date:0510407029 02.07.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee decided to await comments of Consultant (TEC-3) and defer the case.			

210	Case No.:123/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00200/AM19/	RLA File :05/23/040/00067/AM19/	Lic.No/Date:0510407042 03.07.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee decided to await comments of Consultant (TEC-3) and defer the case.			

211	Case No.:124/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00201/AM19/	RLA File :05/23/040/00096/AM19/	Lic.No/Date:0510407040 03.07.2018	
	Decision: Earlier, this case was referred to DIPP for comments and forwarded to Consultant (TEC-3) in NC Meeting dated 10.10.2018 as no information was received from DIPP. The Committee decided to await comments of Consultant (TEC-3) and defer the case.			

212	Case No.:2/7/81-ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00379/AM19/	RLA File :07/24/040/00161/AM19/	Lic.No/Date:0710113933 28.09.2018	
	Decision : The Committee considered the agenda and decided to ask the firm to submit following information for examination of the case as per advice of Consultant(TEC-3): 1. Sl. No.3, 11 & 11(a) of standard deficiency format Case stands deferred.			

213	Case No.:1/7/81-ALC2/2018	Party Name: COLORSHINE COATED PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00378/AM19/	RLA File :03/94/040/00676/AM19/	Lic.No/Date:0310824767 29.10.2018	
	Decision: The Committee considered the agenda and noted that copy of application not received. Accordingly, the Committee decided to ask the concerned RA and the firm to forward complete copy of the application for examination of the case. The case stands deferred.			

214	Case No.: 7/6/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	
	Decision: The Committee considered the agenda and observed that MeitY have given comments vide their letter No.: 17(27)/2016-IPHW dated 31.10.2018. Since case involves import of Gold, the committee decided to see the sample of export product. Therefore it was decided to call the party on PH along with samples.			

215	Case No.: 3/21/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:7/81-ALC2/2018 29.11.2018	Deferred
	HQ File :01/81/050/00487/AM17/	RLA File :10/24/040/00064/AM17/	Lic.No/Date:1010059623 05.10.2016	
	Decision: The Committee considered the agenda and observed that MeitY have given comments vide their letter No.: 17(8)/2016-IPHW dated 31.10.2018. Since case involves import of Gold, the committee decided to see the sample of export product. Therefore it was decided to call the party on PH along with samples.			

216.	
Case No. AR- 140	M/S. JINDAL SAW LIMITED
Meeting No. 7 /81	HQ File No: 01/81/162/00272/AM18/DES.II
Dated: 29.11.2018	RLA File No: 31/21/040/00484/AM07/
Subject:	Redemption of Advance Authorization No. 3110029281 dated 22.05.2007.
Decision: The Committee considered the agenda directed the DES-2 to first examine the issue on file as the matter is pretty old.	

217.	
Case No. AR- 141	M/S. RATNAMANI METALS AND TUBES LIMITED
Meeting No. 7 /81	HQ File No: 01/81/050/00228/AM18/DES.II/
Dated: 29.11.2018	RLA File No: 08/24/040/00095/AM18/
Subject:	Ratification of norms in respect of Advance Authorization No. 0810140611 dated 07.07.2017
Decision: The Committee considered the agenda and decided to constitute a study group to visit the firm to study the manufacturing process as detailed in minutes of Case No.56.	

218.	
Case No. AR- 277	M/S. ZTT INDIA PRIVATE LIMITED
Meeting No. 7 /81	HQ File No.: 01/81/050/00329/AM16/DES-II
Dated: 29.11.2018	RLA File No.: 04/24/040/00134/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 0410161005 dated 10.09.2015.
Decision: The matter for ratification of norms against the subject AA was rejected in the meeting no.7/81 dated 08.06.2016 due to non submission of information by the AA holder. Later on, AA holder submitted the info which was forwarded to MEITY for comments. The Committee considered the agenda and decided to ratify the norms for the above AA as per MeitY written recommendation vide U.O No. 17(4)/2016-IPHW dated 24.09.2018 as per Annexure 'A' (copy enclosed).	
RA concerned may take suitable consequential action accordingly.	

219.

Case No. AR-	M/S. MANAKSIA COATED METALS AND INDUSTRIES LIMITED
Meeting No. 7/81	HQ File No.: 01/81/050/00321/AM18/DES-II
Dated: 29.11.2018	RLA File No.: 02/24/040/00069/AM18/
Subject:	Ratification of norms in respect of Advance Authorization No. 0210207772 dated 31.07.2017.
Decision: The company vide letter dated 6.11.2018 informed that their case is covered in SION C-469. RA concerned may examine the case and take suitable consequential action accordingly. Hence the case is withdrawn from the Agenda.	
RA concerned may take suitable consequential action accordingly.	

220.

Case No. AR- 270	M/S. TUBEX INDIA
Meeting No. 7/81	HQ File No.: 01/81/050/00408/AM17/DES-II
Dated: 29.11.2018	RLA File No.: 05/24/040/00247/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510399600 dated 01.09.2016.
Decision: The Committee considered the agenda and decided to call for PH. The firm is being informed separately.	

221.

Case No. AR- 264	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 7/81	HQ File No: 01/81/050/00562/AM11/DES.II/
Dated: 29.11.2018	RLA File No: 05/23/040/00336/AM11/
Subject:	Modification of ratified norms in respect of advance authorization no. 0510284584 dated 24.02.2011.
Decision: The Committee considered the agenda , It was decided to first examine the matter on file. The case was deferred.	

222.

Case No. AR-	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 7/81	HQ File No: 01/81/050/00213/AM11/DES-II/
Dated: 29.11.2018	RLA File No: 05/23/040/00230/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510261567 dated 31.03.2010.
Decision: The Committee considered the agenda , It was decided to first examine the matter on file. The case was deferred.	

223.

Case No. AR-	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 7/81	HQ File No: 01/81/050/00389/AM11/DES.II
Dated: 29.11.2018	RLA File No: 05/23/040/00114/AM11/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0510269360 dated 29.07.2010.
Decision: The Committee considered the agenda , It was decided to first examine the matter on file. The case was deferred.	

224.

Case No. AR-	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 7 /81	HQ File No: 01/81/050/00347/AM11/DES.II
Dated: 29.11.2018	RLA File No: 05/23/040/00205/AM11/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0510277227 dated 18.11.2010.
Decision: The Committee considered the agenda , It was decided to first examine the matter on file. The case was deferred.	

225.

Case No. AR-	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 7 /81	HQ File No: 01/81/50/0566/AM10/DES.II
Dated: 29.11.2018	RLA File No: 05/23/50/0159/AM10/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0510256336 dated 14.01.2010.
Decision : The Committee considered the agenda , It was decided to first examine the matter on file. The case was deferred.	

226.

Case No. AR-	M/S. APAR INDUSTRIES LIMITED
Meeting No. 7 /81	HQ File No: 01/81/050/00447/AM18/DES.II
Dated: 29.11.2018	RLA File No.: 03/94/040/00502/AM18/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0310816527 dated 26.10.2017.
Decision: The Committee considered the agenda and observed that for this AA the Norms have already been ratified in NC-II Meeting No. 24/81 dated 20.03.2018. The committee directed the DES-2 to first examine the matter on file.	

Date: 11.12.2018
Place: New Delhi

C. K. Reddy
Assistant Director General of Foreign Trade

(Signature)

(5) Request for
Withdrawal

30
29/11/2018

DE STI (1)

A Shree-Ji Group of Company



SHREE-JI POWERLINES

Add : A-24, Shreyas Ind. Estate., Off W. E. Highway, Goregaon (E), Mumbai-400 063
Tel : 2685 4626 / 4809 / 4112, Fax: 91-22-2685 4385, E-mail: admin@shree-ji.com

PRODUCTS WE MANUFACTURE

Bushing Metal Parts - as per IS & DIN Std.	Buchholz Relay / Oil Surge Relay
L. V. Winding / Coils	Magnetic Oil - Level Gauge (MOG)
Radiator Valve. (Butterfly Valve)	Prismatic Oil - Level Gauge (POG)
Linear Tap Switch. (Off Load)	Silica Gel Breather (Air Dehumidifier)
Oil Draining Device	Pressure Relief Valve. (PRV)
Wheel (Roller) Assembly / Roller	BI-Metallic Connector
Copper : EC Grade: Flats, Strips, Rods, Sections.	

Ref : 967/AM17

Date : 22.10.2018

To
The Directorate General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi - 110 001
Tele No : 011-2301-5254 / 2955 / 4802

Kind Attention: Shri Vinod Kumar Kashyap

Sub : **Ratification of the Norms of Advance License No. 0310812250 dated 30.03.2017 issued under 4.7 of HBP (Vol.I).**

4696/NCR
31/11/2018

01.11.2018
Dy. Secy. to Govt. of India
Ministry of Commerce & Industry

1. Ref	Party Name	: Shree Ji Powerlines
2. Importer-Exporter Code No.		: 0304083691
3. DGFT Delhi File No		: 01/81/50/00129/AM18
4. RLAF File No. DGFT Mumbai		: 03/95/040/00967/AM17
5. License No.		: 0310812250 dated 30.03.2017
6. Case No		: 23/5/81-ALC2/2017
7. Meeting No.		: 02/81/ALC2/2018 Date: 29.05.2018
8. Meeting No.		: 5/81 Dtd. 10.10.2018

Respected Sir,

WRT your Email Query letter dated 18.10.2018, we request your office to kindly close the file as significant time involved in finalizing the norms and our Advance Authorization got expired therefore we request your office to close our Advance Authorization file at your earliest as we will be surrendering our advance authorization.

Thanking You

Yours faithfully

For Shree-Ji Power Line

FOR SHREE-JI POWERLINES

1/11/2018

Partner

B. L. S.
Authorised Signatory

31
29/11/18

DES-II

A Shree-Ji Group of Company



PRODUCTS WE MANUFACTURE

Bushing Metal Parts - as per IS & DIN Std.	Buchholz Relay / Oil Surge Relay
L. V. Winding / Coils	Magnetic Oil - Level Gauge (MOG)
Radiator Valve. (Butterfly Valve)	Prismatic Oil - Level Gauge (POG)
Linear Tap Switch. (Off Load)	Silica Gel Breather (Air Dehumidifier)
Oil Draining Device	Pressure Relief Valve. (PRV)
Wheel (Roller) Assembly / Roller	BI-Metallic Connector
Copper : EC Grade: Flats, Strips, Rods, Sections.	

SHREE-JI POWERLINES

Add : A-24, Shreyas Ind. Estate., Off. W. E. Highway, Goregaon (E), Mumbai-400 063
Tel : 2685 4626 / 4809 / 4112, Fax: 91-22-2685 4385, E-mail: admin@shree-ji.com

Ref : 966/AM17

Date : 22.10.2018

To
The Directorate General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi - 110 001
Tele No : 011-2301-5254 / 2955 / 4802

Kind Attention: Shri Vinod Kumar Kashyap

Sub : **Ratification of the Norms of Advance License No. 0310812251 dated 30.03.2017 issued under 4.7 of HBP (Vol.I).**

- | | | |
|---|----------------------------|--------------------------------------|
| 1 | Ref Party Name | : Shree Ji Powerlines |
| 2 | Importer-Exporter Code No. | : 0304083691 |
| 3 | DGFT Delhi File No | : 01/81/50/00128/AM18 |
| 4 | RLA File No . DGFT Mumbai | : 03/95/040/00966/AM17 |
| 5 | License No. | : 0310812251 dated 30.03.2017 |
| 6 | Case No | : 22/5/81-ALC2/2017 |
| 7 | Meeting No. | : 02/81/ALC2/2018 Date:29.05..2018 |
| 8 | Meeting No. | : 5/81 Dtd.10.10.2018 |

Respected Sir,

WRT your Email Query letter dated 18.10.2018, we request your office to kindly close the file as significant time involved in finalizing the norms and our Advance Authorization got expired therefore we request your office to close our Advance Authorization file at your earliest as we will be surrendering our advance authorization

Thanking You

Yours faithfully

For Shree-Ji Power Line

FOR SHREE- JI POWERLINES

Bleh

Partner

Authorised Signatory

113 & 84
29.11.2018

ALC II Dt. 29.11.18

Consultant (TEC-3)

Case no. 43 M/s Techno Trak Engineers

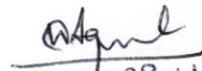
Lisc.No. The proposal belongs to DIPP but was given to undersigned in NC
.....6784 meeting held on 10.10.18. On the basis of 20% recovery on wastage
dt.15.06.17 and reduction of 5 % wastage on a/c of parting following are comments

E.P.	Qty.	
1	2400 nos.	60.24 MT
2	310 Nos.	6.993 MT
3	1600 nos.	36.096 MT
4	281 nos.	7.053 MT
5	785 nos.	19.373 MT
6	960 nos.	30.893 MT
Import	Qty.	Wastage allowed
1	91 MT	35.20%
2	63 MT	45.60%
3	72 MT	43.20%

Case no. 84 M/s Techno Trak Engineers

Lisc.No The proposal belongs to DIPP but was given to undersigned in NC
.....6935 meeting held on 10.10.18. On the basis of 20% recovery on wastage
dt.14.12.17 and reduction of 5 % wastage on a/c of parting following are comments

Import	Qty.	Wastage allowed
1	135 MT	40%
2	45 MT	44%
3	45 MT	50%


29.11.18



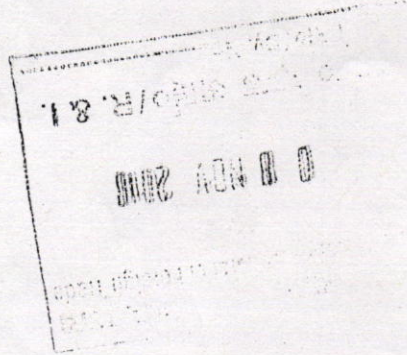
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29/11/18

DESTI

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(46)/2017-IPHW

दिनांक 31.10.2018
Date.....



Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0410163275 dated 27.06.2017 issued in favour of M/s. Versatile Card Technology Pvt. Limited., Chennai

This refer to DGFT I. D. No. 01/81/50/00289/AM18/DES-2/15 dated 16.10.2017 seeking comments of this Ministry on the above mentioned application of M/s. Versatile Card Technology Pvt. Limited, Chennai for export of "PVC Smart Card".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above


(Saurabh Ranjan)
Scientist-C
Tel:-24301264
Email-saurabhranjan@meity.gov.in

Shri Vinod Kumar Kashyap, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(46)/2017 -IPHW dated 31.10.2018

472
29.11.2018

Annexure

Sr. No.	Import item name	UOM	Qty applied in DGFT	Recommended Qty.
1	Homo Polymer Sheet PVC	KGs	5983.39	509.397
2	Printing Ink	KGs	44.64	3.800
3	Intergaterd Circuit	Nos	1010000	85986.486
4	Homo Polymer Sheet PVC	KGs	299.17	299.170
5	Printing Ink	KGs	2.23	2.230
6	Coated Overlay	Kgs	44	44.000
7	Magnetci Strip	KGs	2.304	2.304
8	Hologram foil (mastercard)	Nos	51000	51000.000
9	Integtared Circuit	Nos	50500	50500.000
10	Homo Polymer Sheet PVC	KGs	598.34	509.398
11	Printing Ink	KGs	4.46	3.800
12	Coated Overlay	Kgs	87.99	74.912
13	Magnetci Strip	KGs	4.617	3.929
14	Hologram foil (VISA)	Nos	102000	86837.838
15	Intergaterd Circuit	Nos	101000	85986.486


31/11/18

Consultant (TEC-3) Written Comments.

50, 71, 79, 90, 91, 94, 97, 98

108, 110, 129, 139

Case no. 50

M/s Techno Trak Engineers

Lisc.No.

.....6683

dt.07.08.17

The proposal belongs to DIPP but was given to undersigned in NC meeting held on 10.10.18. On the basis of 20% recovery on wastage and reduction of 5 % wastage on a/c of parting following are comments

E.P.

Qty.

2757 Nos.

Import

Qty.

Wastage allowed

95 MT

52%

Case no. 71

M/S Dynamic Cables

Lisc.No.

.....6683

dt.07.08.17

The proposal belongs to DIPP but was given to undersigned in NC meeting held on 10.10.18.

Import

Qty.

1,3,5,7,9

NET + 1 % Wastage

2,4,6,8,10

NET + 2 % Wastage

Claimed by firm

Case no. 79

M/S R.R.Kabel

Lisc.No.

.....7483

dt.04.12.17

The proposal belongs to DIPP but was given to undersigned in NC meeting held on 10.10.18.

Import

DL

12 of SDL

Name of base polymer for item 2

Name of catalyst for item 3

Case no. 90

M/S Rexnord Electronics

Lisc.No.

.....8017

dt.14.12.17

The proposal belongs to DIPP but was given to undersigned in NC meeting held on 10.10.18.

DL

3,4,5,8,11 of SDL

Specific item of import under plastic powder

1 piece ckd sample of any size

Case no. 91

M/S Dynamic Cables

Lisc.No.

.....8817

dt.27.12.17

The proposal belongs to DIPP but was given to undersigned in NC meeting held on 10.10.18.

Import

Qty.

1,3,5,7,9,11,13

NET + 1 % Wastage

2,4,6,8,10,12,14

NET + 2 % Wastage

Claimed by firm

Case no. 94

M/S GANGES INTERNATIONAL

Lisc.No.

.....3844

dt.29.12.17

The proposal belongs to DIPP but was given to undersigned in NC meeting held on 10.10.18.

DL

2,3,5,11,15 of SDL

Case no. 97

M/S APL APOLLO TUBES

Lisc.No.

.....5204

dt.02.01.18

The proposal belongs to DIPP but was given to undersigned in NC meeting held on 10.10.18.

DL

11 OF SDL

Justification for import of CR coils at 1 to 4 of import

Case no. 98**M/S KHK PRESSINGS AND FORGING**

Lisc.No. The proposal belongs to DIPP but was ginen to undersigned in NC
.....5296 meeting held on 10.10.18.
dt.03.01.18 **DL** 3,5,11,11(a),15

Case no. 108**M/S JUPITER INTERNATIONAL**

Lisc.No. The proposal belongs to MNRE but was ginen to undersigned in NC
.....8134 meeting held on 10.10.18.
dt.16.01.18 **DL** Detailed calculations of RM required with justification and
supprting documents.
Use of each RM in manufacture of EP

Case no. 110**M/S GESSMANN CONTROLLERS**

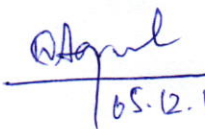
Lisc.No. The proposal belongs to MeitY but was ginen to undersigned in NC
.....2721 meeting held on 10.10.18.
dt.22.01.18 **Import Qty.**
1 To be deleted Sample not allowed
2 to 84 GN 4
No wastage
No spares to be allowed for import
Qty. in M.T. wherever appearing to be changed to Meter

Case no. 129**M/S KEI INDUSTRIES**

Lisc.No. The proposal belongs to DIPP but was ginen to undersigned in NC
.....5722 meeting held on 10.10.18.
dt.27.02.18 Case No.96 was decided on comments of DIPP and same comments
may be applied here.

Case no. 139**M/S APAR INDUSTRIES**

Lisc.No. The proposal belongs to DIPP but was ginen to undersigned in NC
.....0050 meeting held on 10.10.18.
dt.23.03.18 **Import** Firm has claimed nil wastage.All items may be
allowed on net to net basis with accounting clause


65.12.18
Shri V.C. Agarwal

59
29/11/18

Department of Industrial Policy & Promotion
(TS Section)

Subject: M/s KEI Industries Ltd - AA No. 0510404280 dated 13.10.2017 - Reg.

Ref.: DGFT No.: 01/81/050/00357/AM-18/DES-2/402 dt. 31.10.2018

The above referred Advance Authorization may be ratified as under:

1. Net weight of the export items may be specified.
2. Quantities of import item at Sl. No. 1 viz. Copper Wire Rod/CC Rod (EC Grade)/Copper Cathode (99.99% Purity)(Electrolyte grade) may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 29.
3. Words "Semi Conductive XLPE Compound" may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 18 to 29.
4. Quantities of import item at Sl. No. 3 viz. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 29.
5. Quantities of import item at Sl. No. 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 29.
6. Quantities of import item at Sl. No. 5 viz. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 10, 13, 18 to 27 and 29.


(Sundeep Chauhan)
Development Officer

Chandha Kr. Reddy, Asst. DGFT
Sh. Vinod Kumar Kashyap, FTDO, DES-II, DGFT
DIPP No. 7/69/2018-TS dated 28/11/2018

63
29.11.2018

63

O/o Additional Director General of Foreign Trade
Central Licensing Area, 'A' Wing I.P. Bhavan, I.P. Estate New Delhi -110002

LICENCE AMENDMENT SHEET

Amendment Sheet No :2

Attached to Licence No :0510404391

File No :05/23/040/00265/AM18/ Dated : 27.10.2017

Issued By :O/o Additional Director General of Foreign Trade, New Delhi

Issued To :

ENERGY OILFIELD TOOLS PVT. LTD.,

W6/24, SAINIK FARM

NEW DELHI

110062

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (US Dollars)	Amendment Type
1	73041910	Seamless Pipe L-80 CLPG	99.990	M.T	5,516,500.00	85,000.00	Modified

Export wise Import Item Details

Sl.No	Export Sl.No	Import Sl.No	Qty	UOM	CIF In Rs	CIF In(Foreign Currency)	Amendment Type
1	1	1	99.990	M.T	5516500.00	85000.00/US Dollars	Modified
				Total	5,516,500.00	85,000.00	

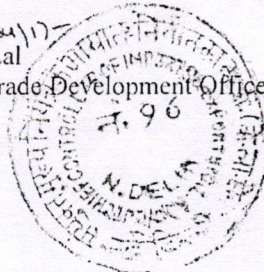
(Issued from File Number :05/23/160/00288/AM18/ dated 10.11.2017)

Date:14.11.2017

Place:New Delhi

Chaman Lal

Foreign Trade Development Officer



Import allowed 93.177 MT
20% wastage recovery
41% wastage
Sodhi

86
29/11/18

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
शुल्क मुक्त योजना- 2 अनुभाग, कमरा नं० 404
उद्योग भवन, नई दिल्ली

विषय: अग्रिम प्राधिकार - पत्र सं० 0510404960 दिनांक 15.12.2017 के संबंध में निविष्ट-
प्रतिमानको के अनुसमर्थन हेतु मै० पायलट इण्डस्ट्रीज लिमिटेड का अनुरोध।

अग्रिम प्राधिकार-पत्र सं० 0510404960 दिनांक 15.12.2017 के संबंध में निविष्ट निर्गत
प्रतिमानकों के अनुसमर्थन में मै० पायलट इण्डस्ट्रीज लिमिटेड से प्राप्त दिनांक 31.10.2018 का उत्तर
इसके साथ संलग्न है।

2. आपसे अनुरोध है कि उक्त मामले की जांच कर इस कार्यालय को तुरंत अपनी टिप्पणी प्रस्तुत
करें।

संलग्नक: यथोपरि

रं. 61 कु२

(श्री रणदीप ठाकुर)

उपमहानिदेशक विदेश व्यापार महानिदेशालय

फोन नं० : 23061562

श्री के एस सोदी,
सहायक निदेशक,
एमएसएमई,
निर्माण भवन, नई दिल्ली।

Repeat bori
Cdr

डीजीएफटी आई.डी.नोट 01/81/50/493/एम-18/शुल्क मुक्त योजना- 2/138 दिनांक 22.11.2018

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

6
4-10-2016

86 ②
29.11.18

Subject: AA No. 0510375028 dated 31.12.13 of M/s Pilot Industries Limited.

The norms may be fixed as follows:-

- Quantity of export item may be amended as 1000MT as requested by firm.
- Percentage of lead in import product may be mentioned as 50.3%.
- Import may be allowed for 2000 MT inclusive of 0.6% wastage on lead content basis.

This issues with the approval of Director (ME)


26/9
(K.S. Sodhi)
AD (ME)

Shri V.K. Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/21/2016-MMM&A-DCMSME dated 24.09.16

V-1

106(1)
29/11/18

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
शुल्क मुक्त योजना- 2 अनुभाग, कमरा नं० 404
उद्योग भवन, नई दिल्ली

विषय: अग्रिम प्राधिकार -पत्र सं० 0510405338 दिनांक 12.01.2018 के संबंध में निविष्ट-
प्रतिमानको के अनुसमर्थन हेतु मै० पायलट इण्डस्ट्रीज लिमिटेड का अनुरोध।

अग्रिम प्राधिकार-पत्र सं० 0510405338 दिनांक 12.01.2018 के संबंध में निविष्ट निर्गत
प्रतिमानकों के अनुसमर्थन में मै० पायलट इण्डस्ट्रीज लिमिटेड से प्राप्त दिनांक 31.10.2018 का उत्तर
इसके साथ संलग्न है।

2. आपसे अनुरोध है कि उक्त मामले की जांच कर इस कार्यालय को तुरंत अपनी टिप्पणी प्रस्तुत
करें।

संलग्नक: यथोपरि

र. ठाकुर

(श्री रणदीप ठाकुर)

उपमहानिदेशक विदेश व्यापार महानिदेशालय

फोन नं० :23061562

श्री के एस सोढी,
सहायक निदेशक,
एमएसएमई,
निर्माण भवन, नई दिल्ली।

Repeat basis
R. Thakur

डीजीएफटी आई.डी.नोट 01/81/50/152/एम-18/शुल्क मुक्त योजना- 2/137 दिनांक 22.11.2018

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

6
4-10-2016

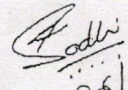
106 (2)
24.11.18

Subject: A/A No 0510375028 dated 31.12.13 of M/s Pilot Industries Limited.

The norms may be fixed as follows:-

- Quantity of export item may be amended as 1000MT as requested by firm.
- Percentage of lead in import product may be mentioned as 50.3%.
- Import may be allowed for 2000 MT inclusive of 0.6% wastage on lead content basis.

This issues with the approval of Director (ME)


26/9
(K.S. Sodhi)
AD (ME)

Shri V.K. Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/21/2016-MMM&A-DCMSME dated 24.09.16

V-1

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
शुल्क मुक्त योजना- 2 अनुभाग, कमरा नं० 404
उद्योग भवन, नई दिल्ली

विषय: अग्रिम प्राधिकार - पत्र सं० 0510405908 दिनांक 19.03.2018 के संबंध में निविष्ट-
प्रतिमानको के अनुसमर्थन हेतु मै० पायलट इण्डस्ट्रीज लिमिटेड का अनुरोध।

अग्रिम प्राधिकार-पत्र सं० 0510405908 दिनांक 19.03.2018 के संबंध में निविष्ट निर्गत
प्रतिमानकों के अनुसमर्थन में मै० पायलट इण्डस्ट्रीज लिमिटेड से प्राप्त दिनांक 31.10.2018 का उत्तर
इसके साथ संलग्न है।

2. आपसे अनुरोध है कि उक्त मामले की जांच कर इस कार्यालय को तुरंत अपनी टिप्पणी प्रस्तुत
करें।

संलग्नक: यथोपरि

रं. ठाकुर

(श्री रणदीप ठाकुर)

उपमहानिदेशक विदेश व्यापार महानिदेशालय

फोन नं० : 23061562

श्री के एस सोढी,
सहायक निदेशक,
एमएसएमई,
निर्माण भवन, नई दिल्ली।

Report basis
Bodhi

डीजीएफटी आई.डी.नोट 01/81/50/151/एम-18/शुल्क मुक्त योजना- 2/136 दिनांक 22.11.2018

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

6
4-10-2016

136 (2)

29/11/18

Subject: AA No 0510375028 dated 31.12.13 of M/s Pilot Industries Limited.

The norms may be fixed as follows:-

- Quantity of export item may be amended as 1000MT as requested by firm.
- Percentage of lead in import product may be mentioned as 50.3%.
- Import may be allowed for 2000 MT inclusive of 0.6% wastage on lead content basis.

This issues with the approval of Director (ME)

K. S. Sodhi
26/9
(K.S. Sodhi)
AD (ME)

Shri V.K. Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/21/2016-MMM&A-DCMSME dated 24.09.16

V-1

143
29/11/18

7

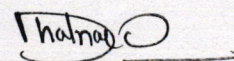
Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 0310820156 dated 27.03.2018- M/s Chandan Steel Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/239/AM-19/DES-2/108 dated 30.10.2018 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and this Ministry recommends the following quantity of import taking clue from SIONs C-524, C-525 and C-535 against export of 2250 MT and 750 MT Bright Bars made from Hot Rolled Stainless Steel Peeled Bars of ITC Code 72222012, Grade 304 & 316 and 1500 MT and 500 MT Stainless Steel Bars and Rods, Stainless steel round corner square (ITC Code 72221991), Stainless Steel Hot Rolled flats (ITC Code 72209090) and stainless steel wire (ITC Code 72230091) of grade 304 and 316:

Sl No	Item of import	Quantity applied	Quantity to be allowed
1	Stainless Steel melting scrap Grade- 304	4000 MT	3985 MT
2	Stainless Steel melting scrap Grade -316	1330 MT	1315 MT
3	Relevant shaped refractories (Bricks)	100 MT	100 MT
4	Relevant monolithic refractories (Ramming Mass)	20 MT	20 MT
5	Relevant special refractories (Shrouds, Mono Blocks, Stopper, Nozzles, slide gate refractory, porous plugs, Zircon Nozzles & Tundish Nozzles)	5 MT	5 MT

The above recommendations are however, subject to the condition that the company has AOD/VOD facilities **as claimed by them.**


(S.K.Bhatnagar)
Deputy Industrial adviser

✓ **Shri Vinod Kumar Kashyap**, FTDO, DES-II, DGFT, Udyog Bhawan, New Delhi
Ministry of Steel U.O. no 2(13)/2018-TD dated 06.11.2018

✓

154
DE STA 29.11.18

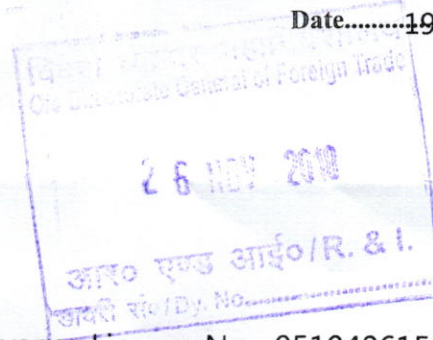
भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

REMINDER

संख्या
No.....17(19)/2018-IPHW

दिनांक
Date.....19.11.2018.....

M/s. PRIME HARNESS SYSTEMS PRIVATE LIMITED
PRIME GROUP BUILDING, 11/5B, PUSA ROAD
NEW DELHI, DELHI
110005



Sub: - Application for ratification of norms of Advance Licence No. 0510406150 dated 18.04.2018 for export of "Yoke Harness Part".

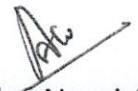
Sir,

Please refer to your application received from the O/o the DGFT and this Ministry's letter of even number dated 08.10.2018 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal.

- Quantity of import item required for manufacturing per unit export product, for each export product separately.
- Justification for wastage, if any.

2 As no response has so far been received, you are requested to provide the information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.

Yours faithfully


(Asha Nangia)
Director

Tel: 011-24301268

Email:-anangia@meity.gov.in

Copy to:

Shri Vinod Kumar Kashyap

FTDO,

O/o. DGFT

Udyog Bhavan

New Delhi

w.r.t. DGFT I.D. No. 01/81/50/064/AM-19/DES-2/23 dated 22.05.2018





POEL POCL ENTERPRISES LIMITED

157
29/11/18

Ref: POEL / ADGFT / GTK / V / AM 18 / 010
DECEMBER 1, 2018

THE OFFICE OF THE ADGFT
DES.II SECTION, ROOM NO.404,
4TH FLOOR, UDYOG BHAWAN
NEW DELHI-110011

Dear Sir,

SUB: Clarification for ratification of norms of Advance Authorisation No. 0410164237 dt. 23.04.18
DES/NO NORMS File No. 04/24/040/00250/AM18/ Dt. 27.02.2018
IEC No. 0491002246 / PAN No: AAACB3083B
GST No: 33AAACB3083B1ZD

Import Item: Zinc Scrap Score	118200.000 Kgs	ITC HS: 79020010
Export Item: Zinc Ingots 98.5% Purity	100000.000 Kgs	ITC HS: 79011200

Ref : Your Letter vide File No: 01/81/050/00154/AM19/ DES-II/ dated 27.11.2018

With reference to the above captioned subject, we have required to furnish the details on Zinc content in the import item for ratification of the norms of the Advance Authorisation.

We are pleased to inform you that we have not imported any raw material using the Advance Authorisation No. 0410164237 dated 23.04.2018, since the export order has been cancelled.

In this regard, we would like to surrender the said advance authorisation to the concerned Zonal DGFT Office with all the necessary documents.

Request your good-self to kindly look into the same and provide us with a solution for redeeming the said advance authorisation.

Thanking You,

Yours truly
For POCL ENTERPRISES LTD

G. THARANI KUMAR
MANAGER



New No 4, Old No.319, Valluvarkottam High Road, Nungambakkam, Chennai - 600 034, India
Ph : +91-44-4914 5454, 2825 1418 Fax : +91- 44- 4914 5455 E-mail : info@poel.in website : www.poel.in
CIN : L52599TN1988PLC015731

171 171
29/11/18

Department of Industrial Policy & Promotion
(TS Section)

Subject: M/s KEC International Ltd - AA No. 0310820894 dated 09.05.2018 - Reg.

Ref.: DGFT No.: 01/81/050/264/AM-19/DES-2/798 dt. 31.10.2018

The above referred Advance Authorization may be ratified as under:

1. Net weight of the export items may be specified.
2. Total Quantity of import item at Sl. No. 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 40797.731 Kgs (as applied for) as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 30.
3. Total Quantity of import item at Sl. No. 2 viz. XLPE Compound of relevant grade may be allowed as 3218.702 Kgs (as applied for) as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 30.


(Sundeep Chauhan)
Development Officer

Chaitan Reddy, Asst. Dir.
Sh. Vinod Kumar Kashyap, FTDO, DES-II, DGFT
DIPP No. 7/328/2018-TS dated 28/11/2018

✓

173
29/11/18

Department of Industrial Policy & Promotion
(TS Section)

Subject: M/s KEC International Ltd - AA No. 0310820897 dated 09.05.2018 - Reg.

Ref.: DGFT No.: 01/81/050/275/AM-19/DES-2/778 dt. 29.10.2018

The above referred Advance Authorization may be ratified as under:

1. Net weight of the export items may be specified.
2. Total Quantity of import item at Sl. No. 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 21442.363 Kgs (as applied for) as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 42.
3. Total Quantity of import item at Sl. No. 2 viz. XLPE Compound of relevant grade may be allowed as 3700.310 Kgs (as applied for) as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 42.


(Sundeep Chauhan)
Development Officer

Chandra K. Reddy Asstt. DGFT
Sh. Vinod Kumar Kashyap, FTDG, DES-II, DGFT
DIPP No. 7/328/2018-TS dated 28/11/2018

178
29/11/18

**Department of Industrial Policy & Promotion
(TS Section)**

Subject: M/s KEC International Ltd - AA No. 0310820928 dated 10.05.2018 - Reg.

Ref.: DGFT No.: 01/81/050/273/AM-19/DES-2/777 dt. 29.10.2018

The above referred Advance Authorization may be ratified as under:

1. Net weight of the export items may be specified.
2. Total Quantity of import item at Sl. No. 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 12924.771 Kgs (as applied for) as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 14.
3. Total Quantity of import item at Sl. No. 2 viz. XLPE Compound of relevant grade may be allowed as 1238.025 Kgs (as applied for) as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 14.
4. Import Item at Sl. No. 3 viz. PVC Resin may be deleted based on information submitted in the Appendix 4E.


(Sundeep Chauhan)
Development Officer

Chandhe Kr Reddy, Asstt. DGT
Asstt

Sh. Vinod Kumar Kashyap, FTDO, DES-II, DGFT

DIPP No. 7/328/2018-TS dated 28/11/2018

196
29/11/18

**Department of Industrial Policy & Promotion
(TS Section)**

Subject: M/s Ekanga Foil - AA No. 0810142706 dated 31.05.2018 - Reg.

Ref.: DGFT No.: 01/81/050/00247/AM-19/DES-2/792 dt. 30.10.2018

The above referred Advance Authorization may be ratified as under:

1. The quantify of export item may be specified as 21000Kgs (3500000 Nos.).
2. The import item viz. Aluminium Foil Reel may be allowed as 22050 Kgs. including 5% wastage.


(Sundeep Chauhan)
Development Officer

Sh. Chandra Kant Reddy, Asstt. DGFT, DES-II, DGFT

DIPP No. 7/329/2018-TS dated 29/11/2018

197
29/11/18

**Department of Industrial Policy & Promotion
(TS Section)**

Subject: M/s Ekanga Foil - AA No. 0810142707 dated 31.05.2018 - Reg.

Ref.: DGFT No.: 01/81/050/00248/AM-19/DES-2/793 dt. 30.10.2018

The above referred Advance Authorization may be ratified as under:

1. The quantify of export item may be specified as 8712 Kgs (1320000 Nos.).
2. The import item viz. Aluminium Foil Reel may be allowed as 9147.6 Kgs. including 5% wastage.


**(Sundeep Chauhan)
Development Officer**

Sh. Chandra Kant Reddy, Asstt. DGFT, DES-II, DGFT

DIPP No. 7/329/2018-TS dated 29/11/2018

214 (1)
29.11.2018

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या 17(27)/2016-IPHW

No.....

दिनांक 31.10.2018

Date.....

Subject: - Ratification of norms in terms of Para 4.7 of HBP (Vol 1) in respect of Advance Authorization No. 1010059417 dated 29.02.2016 issued in favour of M/s FCI OEN Connectors Ltd Kerala.

Reference DGFT O. M NO. 01/81/50/73/AM-17/DES-2/8 dated 14.06.2016 vide which comments of MeitY have been sought on the above mentioned application of M/s FCI OEN Connectors Ltd. Kerala for export of "Connectors".

2. The FOB value of export is Rs. 4,28,40,000.00 (US\$ 6,26,315.79) and CIF value of import is Rs 3,66,65,589.26 (US\$ 5,36,046.63).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product.

4. It is observed that, in the Foreign Trade Policy, 2015-2020, the wastage norms for manufacturing of gold jewellery has been prescribed. However, no norms have been prescribed for gold plating. The SION norms K45 prescribes the wastage norms for liquid gold is 2%. Accordingly, 2% has been recommended for precious metals like gold and palladium. The wastage norms for metal sheet have been recommended as one third of the wastage claimed by the party. Further, Ministry recommends ratification of norms of advance authorization as per Annexure 'A'.



(Saurabh Ranjan)

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DIT U.O No. 17(27)/2016-IPHW

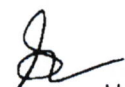
Dated 31.10.2018



214 (2)
29.11.2018

Annexure 'A'

Sr. No.	Import item	UOM as in DGFT license	Qty applied in DGFT	Qty recommended
1	ALLOY 190, SHM SIZE: 0.178MM THICK X 17.8MM WIDTH-BERYLLIUM COPPER STRIP	Kgs	7,011.52	4,524.16
2	GOLD PLATING SALT (GPC) 200019241	Grams	8,640.00	7,344.00
3	135759/NICKEL ANODE SQUARE	Kgs	27.68	27.68
4	123403 / 2026 NF TIN	Ltrs	39.97	39.97
5	CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	Ltrs	29.24	29.24
6	CH0387G / GOLDENEYE NICKEL MAKEUP SOLUTION / PRODUCT CODE: 405912	Ltrs	46.50	46.50
7	123393/2019 NF ACID	Ltrs	62.73	62.73
8	200039398 OLD N: 3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION	Ltrs	4.06	4.06
9	00010063344 (PALLADIUM REPLENISHER) PALLAMET TM 500 NICKEL CONCRETRATE (100/G/LNI)	Ltrs	10.14	10.14
10	GALDEN SV 70	Grams	4.24	4.24
11	200039359 OLD N: 3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	Ltrs	2.41	2.41
12	00010063341 (PALLADIUM REPLENISHER) PALLAMET TM 500 REPLENISHER	Ltrs	8.92	8.92


31/11/18

215 CD
29.11.2018

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संख्या 17(8)/2017-IPHW

No.....

दिनांक 31.10.2018

Date.....

Subject: - Ratification of norms in terms of Para 4.7 of HBP (Vol 1) in respect of Advance Authorization No. 1010059623 dated 05.10.2016 issued in favour of M/s FCI OEN Connectors Ltd Kerala.

Reference DGFT O. M NO. 01/81/50/487/AM-17/DES-2/437 dated 05.01.2017 vide which comments of MeitY have been sought on the above mentioned application of M/s FCI OEN Connectors Ltd. Kerala for export of "Connectors".

2. The FOB value of export is Rs. 4,63,09,500.00 (US\$ 7,01,127.93) and CIF value of import is Rs 4,08,32,308.77 (US\$ 6,02,690.90).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product.

4. It is observed that, in the Foreign Trade Policy, 2015-2020, the wastage norms for manufacturing of gold jewellery has been prescribed. However, no norms have been prescribed for gold plating. The SION norms K45 prescribes the wastage norms for liquid gold is 2%. Accordingly, 2% has been recommended for precious metals like gold and palladium. The wastage norms for metal sheet have been recommended as one third of the wastage claimed by the party. Further, Ministry recommends ratification of norms of advance authorization as per Annexure 'A'.



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DIT U.O No. 17(8)/2017-IPHW

Dated 31.10.2018



215 C2
29.11.2018

Annexure 'A'

Lic. No. 1010059623

Sr.No.	Import item	UOM as in DGFT license	Qty applied in DGFT	Qty recommended
1	Alloy 190, SHM Size: 0.178mm thick X 17.8mm width Beryllium Copper Strip (10126759)	Kgs	7,186.81	4,634.24
2	Gold Plating Salt (GPC) 200019241 (3PLAU200)	Grams	8,856.00	7,527.60
3	11136444/135759/CH0776A Nickel Anode Square (3PINI318)	Kgs	28.38	28.38
4	123403 / 2026 N F TIN (3PITL427)	Ltr	40.97	40.97
5	CH0388G / Goldeneye nickel Conc / Product Code: 405911 (3PINI304)	Ltr	29.97	29.97
6	CH0388G / Goldeneye nickel Makeup Solution/Product Code: 405912 (3PINI304)	Ltr	47.66	47.66
7	123393 / 2019 N F Acid (3PITLA428)	Ltr	64.30	64.30
8	200039398 OLD N: 3544700050 FB 7000 Brightner (Gold Plating Replenisher Solution) (3PIAU227)	Ltr	4.17	4.17
9	00010063344 (Pladium Replenisher) Pallamet™ 500 Nickel Concentrate (100/G/LNI) (3PIPD00)	Ltr	10.39	10.39
10	GALDENSV70 (3GALDENSV70)	Kgs	4.35	4.35
11	200039359 Old N: 3542731050 FB 7000 Balancer (Gold Plating Replenisher) (3PIAU224)	Ltr	2.47	2.47
12	00010063341 (Palladium replenisher) Pallamet™ 500 Replenisher (3PIPD005)	Ltr	9.14	9.14


31/11/18

218 (1)
29/11/18

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संख्या

No.....17(4)/2016-IPHW

दिनांक

Date....24.09.2018.....

Subject: - Ratification of norms in respect of Advance Authorization No. 0410161005 dated 10.09.2015 issued in favour of M/s ZTT India Pvt. Ltd.

Reference DGFT O.M NO. 01/81/50/329/AM-16/DES-11/114 dated 20.01.2016 vide which comments of MeitY have been sought on the above mentioned application of M/s ZTT India Pvt. Ltd. Chennai.

2. The FOB value of export is Rs. 11,378,367.00 (US\$176,820.00) and CIF value of import is Rs 7,231,223.09 (US\$ 112,373.30).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. Ministry recommends ratification of norms of advance authorization as per Annexure 'A'.



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DIT U.O No. 17(4)/2016-IPHW

Dated 24.09.2018

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ANNEXURE - 'A' (218 C2)
29.11.2018

ANNEXURE 'A'

#	Export item -->			OPWG-48-71(74.2.34.8)					OPWG-48-71(74.2.34.8)					
	Import items	Qty applied in DGFT	Wastage allowed	Net Qty per unit	Total net qty	Wastage	Wastage (In percentage)	Gross qty	Net Qty per unit	Total net qty	Wastage	Wastage (In percentage)	Gross qty	qty recommended
1	ACS Wire 2.85/20.3%	774.308	5.00%	9.468	771.907	2.401	0.311%	774.308	N/a	N/a	N/a	N/a	N/a	774.308
2	ACS Wire 2.75/20.3%	73.523	5.00%	N/a	N/a	N/a	N/a	N/a	11.572	69.246848	4.26	6.15%	72.709	72.709
3	SS Tube 3.6MM/48 fibre/G.6.52D	83.101	5.00%	1.017	82.914	0.187	0.23%	83.101	N/a	N/a	N/a	N/a	N/a	83.101
4	SS Tube 4.0MM/48 fibre/G.6.52D	6.345	5.00%	N/a	N/a	N/a	N/a	N/a	1.017	6.085728	0.259	4.26%	6.345	6.345